

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH BENCH AT CHENNAI

APPEAL NO. 20 OF 2019 (SZ)

S. K. VIJAYKUMAR
Doddaballapur
Bangalore Rural District.

And 2 others

... APPELLANTS

VERSUS

UNION OF INDIA
Through its Secretary
Ministry of Environment, Forests and Climate Change
New Delhi.
And 5 Others

... RESPONDENTS

COUNTER FILED ON BEHALF OF KIADB (R5) ALONG WITH ANNEXURES

M/s. B. DHANARAJ
Counsel for Respondent 5

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH BENCH AT CHENNAI

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INDEX TO TYPESET

S.No.	Date	Particulars	Annexure	Page No.
1.	30.10.2020	Counter filed on behalf of KIADB (R5)	-	01 - 08
Copy of all Documents referred to in the Counter				
2.	24.01.2019	SEIAA's Letter bearing Ref. No.SEIAA 11 IND 2018 amending Environmental Clearance (EC) dated 28.03.2016 granted to KIADB Project Proponent for the establishment of "Industrial Area" at Doddaballapura Industrial Area, 3 rd Phase.	1	09 - 20
3.	12.10.2017	Copy of KIADB's Counter in Application No.180/2017.	2	21 - 27
4.	14.09.2006	Extract of Clause 4 of the Environment Impact Assessment (EIA) Notification with respect to Categorisation of Projects and Activities along with the Extract of the Notes on General Condition.	3	28 - 30
5.	18.11.2003	TGR Notification No. FEE 215 ENV 2000 issued by the Karnataka State Pollution Control Board in respect of Tippagondanahalli Reservoir Catchment Areas.	4	31 - 35
6.	02.07.2020, 18.03.2020, 18.03.2020, 06.03.2020, 06.03.2020, 06.03.2020, 06.03.2020, 18.11.2019	Individual Industries Monitoring Report - Test Reports from ISO Certified Laboratories on Samples of Waste Water, STP-Outlet Water, STP-Inlet Water, ETP-Outlet Water, ETP-Inlet Water, ETP Treated Water and STP Treated Water.	5	36 - 46

7.	-	Site Photographs of the Individual Industry - Roof Top Collector, Storm Water Drain, Recharge Pit and Rainwater Harvesting Pond.	6	47 - 50
8.	14.09.2006	Extract of Clause 7(i) - Stage (3) (ii) on Public Consultation of the EIA Notification 2006.	7	51 - 54
9.	-	Photograph of the Aerial View of the Project Site and the Public Hearing Site, by way of Google Map along with measured distances between the two sites.	8	55
10.	-	Extract of Part 3.4 from the EIA Report on details of Environmentally / Ecologically Sensitive Areas present within 15 Kms radius of the Project Boundary	9	56 - 60
11.	12.10.2017	Photograph of the Topo Map of the Study Area and Google image showing Project Site and 5 Kms Radial Distance including small water bodies.	10	61 - 62
12.	28.03.2016	Environment Clearance stating that the Project Site does not form part of the Environmental Sensitive Area.	11	63 - 71
13.	-	Site selection details as in Part 2.3.1 of the EIA Report.	12	72
14.	-	Extract of Part 2.4.3 of the EIA report detailing the percentage of Green belt developed by KIADB in the entire Doddaballapura Industrial Estate Phase 3 and the Project Site in particular.	13	73 - 74
15.	-	Extract of Part 2.8 and Table 2-5 of the EIA Report showing details of Water Requirement for the Existing Industrial estate and Amendment Plot 2D-1 Project Site.	14	75 - 76

Dated at Chennai on this the 02nd day of November, 2020.

Deepali

Counsel for Respondent 5

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH BENCH AT CHENNAI

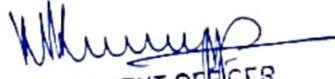
APPEAL NO. 20 OF 2019 (SZ)

1. **S. K. VIJAYKUMAR**
Aged about 52 years
S/o. Late S. N. Krishna Kumar
R/o 852, Cinema Road,
Doddaballapur – 561 203
Bangalore Rural District.
2. **H. R. SATISH**
Aged about 69 years
S/o Late H.C. Ramachandraiah
Gandhinagar, Doddaballapur – 561 203
Bangalore Rural District.
3. **H. R. JAGADISH**
Aged about 71 years
S/o Late H.C. Ramachandraiah
780, Cinema Road,
Doddaballapur – 561 203
Bangalore Rural District

... APPELLANTS

VERSUS

1. **UNION OF INDIA**
Through its Secretary
Ministry of Environment, Forests and Climate Change
Indira Paryavaran Bhawan,
Jor Bagh Road,
New Delhi – 110 003.
2. **STATE OF KARNATAKA**
Through the Chief Secretary
Vidhana Soudha,
Dr. Ambedkar Veedhi,
Bangalore – 560 001.
3. **KARNATAKA STATE POLLUTION CONTROL BOARD**
Through the Member Secretary,
Parisara Bhawan, 1st to 5th Floor,
No. 49, Church Street,
Bengaluru – 560 001.


DEPUTY DEVELOPMENT OFFICER
& ASSISTANT EXECUTIVE ENGINEER
KIADB Zonal Office,
BANGALORE - 560 001.

4. **KARNATAKA STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY**

Through the Member Secretary,
Ecology and Environment Department,
Room No. 706, 7th Floor,
Gate No. 4, M.S. Building,
Bangalore – 560 001.

5. **KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD**

Through the Chief Executive Officer
4th and 5th Floor, Khanija Bhavana,
R.C. Road,
Bangalore – 560 009.

6. **CENTRAL GROUND WATER AUTHORITY**

Rep. by its Secretary
West Block-2, Wing-3,
Sector-1, R.K. Puram,
New Delhi – 110 066.

... RESPONDENTS

COUNTER FILED ON BEHALF OF KIADB (R5)

The Respondent No.5 respectfully submits as follows:

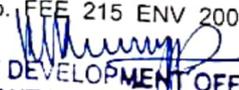
1. That the Memorandum of Appeal filed by the Appellants under Section 16(h) read with Section 18 of the National Green Tribunal Act, 2010 has been perused by this Respondent and the contents set forth therein are denied in toto save those that are expressly admitted herein. The Appellants are put to strict proof of those allegations that are not admitted in this Reply Statement.
2. At the outset, the present Appeal filed against this Respondent praying for an Order to quash the Letter issued by the State Level Environment Impact Assessment Authority, Karnataka bearing No.SEIAA 11 IND 2018 dated 24.01.2019, amending the Environmental Clearance (EC) dated 28.03.2016 granted to this 5th Respondent Project Proponent for the establishment of "Industrial Area" at Doddaballapura Industrial Area, 3rd Phase, is not maintainable in law and is liable to be rejected in limine. Copy of SEIAA's Letter bearing Ref. No.SEIAA 11 IND 2018 dated 24.01.2019 is produced herewith as **Annexure (1)**.
3. That the present Appeal has been filed in connection with the subject matter of Application No.180/2017 wherein the Appellants herein had prayed for a direction to the State Level Environment Impact Assessment Authority (SEIAA), Karnataka to withdraw the EC dated

[Signature]
DEPUTY DEVELOPMENT OFFICER
& ASSISTANT EXECUTIVE ENGINEER
KIADB Zonal Office,
BANGALORE - 560 001.

28.03.2016 granted to this Respondent, for the various grounds stated therein. In other words, the present Appeal is filed against the amendment made in the said EC dated 28.03.2016 by SEIAA allowing this Respondent to use 10 acres of Plot 2D-1 for Red Category Industries out of the total Industrial Area of 696.45 Acres of Doddaballapura Industrial Area, 3rd Phase. This Respondent craves the leave of this Hon'ble Tribunal to refer to the Counter of this Respondent filed in Application No.180 of 2017 (SZ) as part and parcel of the present Counter to the Appeal. Copy of this Respondent's Counter in Application No.180/2017 dated 12.10.2017 is produced herewith as **Annexure (2)**.

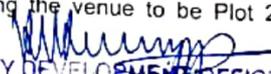
4. As regards to the averments made in Paragraph No. 5 of the Appeal, this Respondent refutes the Appellants statement denying the jurisdiction of SEIAA to appraise the Project by citing the General Condition (GC) in the Environment Impact Assessment (EIA) Notification dated 14.09.2006 issued by the Ministry of Environment and Forests, which states that any project or activity specified in Category 'B' (i.e., State Level Appraisal) will be treated as Category 'A' (i.e., National Level Appraisal), if located in whole or in part within 10 km from the boundary of Eco-sensitive areas as notified under Sec.3 of the Environment (Protection) Act, 1986. This Respondent clarifies that the said General Condition is not applicable to Plot 2D-1 in question, since this Project site is not located within the 10 km radius of (i) Protected Areas notified under the Wild Life (Protection) Act 1972 (ii) Critically Polluted Areas as notified by the Central Pollution Control Board constituted under the Water Act 1974, (iii) Eco-sensitive Areas as notified under the Environment (Protection) Act, 1986 and (iv) Inter-State / International Boundaries. In this context, the Appellants are called to strict proof of their allegations made in dependence of the EIA Notification 2006. Extract of Clause 4 of the Environment Impact Assessment (EIA) Notification dated 14.09.2006 with respect to Categorisation of Projects and Activities along with the Extract of the Notes on General Condition, as relied on by the Appellants without substantiating their allegations, are both produced herewith as **Annexure (3)**.

5. As regards to the averments made in Paragraphs 7 and 8 of the Appeal, the contentions of the Appellants that this Respondent had concealed and misrepresented vital information in Form I is denied as false and the Appellants are put to strict proof their allegations. It is denied in specific that the Project Site falls completely within Zone I of the Tippagondanahalli Reservoir (TGR) Catchment Area which is a notified Eco-Sensitive Zone. The Tippagondanahalli Reservoir (TGR) falls around 60 kms away from the Industrial Area in issue. There is no violation of the TGR Notification No. FEE 215 ENV 2000 dated


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18.11.2003 issued by the Karnataka State Pollution Control Board. The said Notification issues directions in respect of Tippagondanahalli Reservoir Catchment Areas which are categorised into four Zones comprising of areas specified in Column (2) of the Schedule falling under the corresponding Zones specified in Column (1) thereof and also specify the nature of restrictions for regularisation of the activities in Column (4). A perusal of the said TGR Notification produced herein as **Annexure (4)** mentions that "No fresh Leases or Licenses for Mining, Quarrying, and Stone Crushers shall be granted". Thus, it is clear that the said Notification expresses no bar for such category of Industries, which are not mentioned under Restricted/Regulated Activities under Zone I. Further, while the fact remains that the Project Site does not fall completely within Zone I unlike alleged by the Appellants, this Respondent also has not acted in violation of the said Notification by setting up in the Project Site, any Industry which is restricted as per the Notification such as the Mining, Quarrying and Stone Crushers Industry.

6. That the Respondent has ensured that the Individual Industries treat the liquid wastes for its safe disposal to the environment in their respective Effluent Treatment Plants (ETP) with Zero Liquid Discharge (ZLD) i.e., water is treated such that all water is recovered and contaminants are reduced to solid waste. There is no provision for discharging liquid wastes without scientific treatments. The Respondent has produced herein, Individual Industries Monitoring Report - Test Reports from ISO Certified Laboratories dated 18.11.2019, 06.03.2020, 06.03.2020, 06.03.2020, 06.03.2020, 18.03.2020, 18.03.2020 and 02.07.2020 on the Waste Water Sample, STP-Outlet Water Sample, STP-Inlet Water Sample, ETP-Outlet Water Sample, ETP-Inlet Water Sample, ETP Treated Water Sample and STP Treated Water Sample are all collectively produced herewith as **Annexure (5)**.
7. That further, the Rain Water Harvesting systems are adopted by the Individual Industries as ensured by this Respondent. The Site Photographs of the Individual Industry – Roof Top Collector, Storm Water Drain, Recharge Pit and Rainwater Harvesting Pond, are produced by this Respondent herewith as **Annexure (6)**. Thus, in all angles, there has been no violation of any of the conditions laid down in the TGR Notification dated 18.11.2003 in connection to the Project Site of this Project Proponent Respondent.
8. As regards to the averments made in Paragraphs 17 and 18 of the Appeal, it is not in dispute that the advertisement for Public Hearing was published in the Newspapers - Prajavani and The Hindu, both dated 19.08.2018, informing the venue to be Plot 2D-1


 DEPUTY DEVELOPMENT OFFICER
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(Project Site). It is necessary to refer to Clause 7(i) – Stage (3) (ii) on Public Consultation of the EIA Notification 2006, according to which the Public Hearing shall be carried at the Site or in its Close proximity – District wise for ascertaining the concerns of local affected persons. Relevant Extract of the said Clause in EIA Notification is produced herewith as **Annexure (7)**. The Public Hearing, was conducted on 19.09.2018 at the premises situated 316m (aerial distance) from the Project Site Plot 2D-1., in view of the fact that Plot 2D-1 was an active working industry. The Aerial View of the Project Site and the Public Hearing Site, by way of Google Map along with measured distances between the two sites is produced herewith as **Annexure (8)**. Therefore, the contention of the Appellants that the Public Hearing was conducted in a different location, almost 1 km away from the venue published in the newspapers, is not maintainable and liable to be rejected in limine.

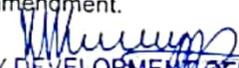
9. As regards to the averments made in Paragraph 20, the allegation of the Appellants that the EIA Report dated June 2018 has numerous flaws in the form of wrong information, incomplete information, missing data, flawed methodology and contradictions, are vehemently denied in toto and this Respondent provides the following clarifications / explanations as against each of the alleged discrepancies:

i. There is no mandate to mention TGR Catchment Area as a Declared Eco-sensitive Area in the EIA Report for the reason that the TGR Notification No. FEE 215 ENV 2000 dated 18.11.2003 in specific mentions about "declaring a zone of about 10 Kms radius around TG Halli Reservoir as area of protection". It can be inferred that the above TG Halli Catchment Area is not an Eco-Sensitive Area (ESA) to be mentioned in the EIA Report since the Project Site (Plot No.2D-1) is situated about 27 Kms from the TG Halli Protection Buffer of 10 Kms Radius (Actual distance till the TG Halli Boundary is 37 Kms).

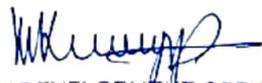
ii. There is no mandate to mention about areas protected under international Conventions, National or Local Legislations for their Ecological, Landscape, Cultural or other related Value in the EIA Report. Infact, Part 3.4 of the EIA Report clearly details the Environmentally / Ecologically Sensitive Areas present within 15 Kms radius of the Project Boundary in Table 3.1. There are no such Protective Areas within 15 Kms radius of the Study Area i.e., Doddaballapur Industrial Area. Extract of the detail from the EIA Report is produced herewith as **Annexure (9)**.


DEPUTY DEVELOPMENT OFFICER
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BANGALORE - 560 001.

- iii. The fact that the EIA Report need not refer to the location of the Obadenahalli Tank as next to the Project site, shall be established on perusal of the Topo Map of the Study Area and Google image dated 12.10.2017 showing the Project Site and 5 Kms radial distance, both of which are together produced herewith as **Annexure (10)**. It can be seen from the Map that there are small water bodies, already part of Doddaballapura Phase III estate and the same is being maintained by this Respondent.
- iv. That it is not required to state in the EIA Report about the Siting Guidelines for setting up of RED Category Industries as stipulated by the Ministry of Environment and Forests / Central Pollution Control Board inside Eco-sensitive areas. The Project Site does not form part of the Environmental Sensitive Area and hence, the alleged discrepancy is not valid and shall not hold good against this Respondent. It is noteworthy to point out that the Industrial Estate had already been established in Doddaballapura Phase III by virtue of the Environment Clearance {EC.No.SEIAA 35 IND 2012 dt: 28.3.2016} and Consent for Establishment {CFE. No. PCB/238/CNP/14 dt: 12.8.2016}. Copy of the Environment Clearance dated 28.03.2016 is produced herewith as **Annexure (11)**.
- v. That unlike mentioned by the Appellants, the EIA Report need not mention about the applicability of General Condition as per the EIA Notification 2006, considering that the same is not applicable to the Project Site - Plot 2D-1 in question. The Project site is not located within the 10 km radius of (i) Protected Areas notified under the Wild Life (Protection) Act 1972 (ii) Critically Polluted Areas as notified by the Central Pollution Control Board constituted under the Water Act 1974, (iii) Eco-sensitive Areas as notified under the Environment (Protection) Act, 1986 and (iv) Inter-State / International Boundaries, as mentioned in the General Condition.
- vi. That the allegation that EIA Report does not inform about the Site justification of Project Site / Alternate Site from the Environmental Angle and the studies conducted in that aspect, is denied as false and inappropriate. Site Selection Details are detailed in Part 2.3.1 of the EIA Report, produced herewith as **Annexure (12)**. An alternate site was not considered since the 10 acres in Plot 2D-1 is an upgradation from Orange and Green Category Industry to Red Category Industry, in the existing Doddaballapura Industrial Area 3rd phase by way of an amendment.


 DEPUTY DEVELOPMENT OFFICER
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 KIADB Zonal Office
 BANGALORE - 560 001,

- vii. That the EIA report clearly mentions this Respondent had developed 17.18% of Green Belt in the entire Doddaballapura Industrial Estate Phase 3 of 281.84 Hectares. Further, in particular to the Project Site - Plot 2D-1 of 10 Acres, app. 3.66 Acres have been developed, thus contributing to 36.59% greenbelt of the total area of the Project Site. This is precisely mentioned in Part 2.4.3. of the EIA Report, produced herewith as **Annexure (13)**.
- viii. That it is denied that the EIA Report does not inform about the nearby lakes in the vicinity of the proposed Industrial Area. It is reiterated as in Para 9(iii) above, that from perusing the Topo Map of the Study Area and Google image dated 12.10.2017 showing the Project Site and 5 Kms radial distance, the small water bodies, which are part of Doddaballapura Phase III estate, have already been taken account of while considering the Project. The location of the Project Site and that of the Water Bodies/Tanks are clearly seen in the Topo Map, thus disproving the Appellants allegations against this Respondent.
- ix. That unlike stated by the Appellants, the EIA report clearly explains about the the water requirement for the Existing Industrial estate and Amendment Plot 2D-1, in Part 2.8 of the EIA Report showing details in the Water Balance Chart and Table 2-5 of the Report resp. **{Annexure (14)}**. The Industrial Estate is already operational and the Respondent is permitted to draw 9 MLD treated water from Bangalore Water Supply And Sewage Board (BWSSB) source in Devanahalli Tertiary Treatment Plant.
- x. That the Appellants have made vague allegations against this Respondent citing that the data for Atmospheric Inversion is of November 2017 while the Study period was from March 2018 till May 2018. It is submitted that the Atmospheric Inversion prediction was done during the worst period ie., during Winter in November, 2017 as this is the criteria for maximum Air Pollution. Therefore, neither has there been any concealment of factual data nor has any misleading information been shared in the EIA Report.
10. This Respondent submits that all the grounds cited in the Memorandum of Appeal by the Appellants have been suitably addressed in the aforementioned paragraphs. However, this Respondent craves the leave of this Hon'ble Tribunal to file Additional Counter as and when it may be found necessary.


 DEPUTY DEVELOPMENT OFFICER
 & ASSISTANT EXECUTIVE ENGINEER
 KIADB Zonal Office,
 BANGALORE - 560 001.

In the light of the facts and circumstances stated above, it is humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the above Appeal No. 20 of 2018 as against the Respondent No.5 (KIADB) and pass such further or other Orders as may be deemed fit and proper in the facts and circumstances of the case and thus render justice.

Dated at Bengaluru on this the 30th day of October 2020.

Counsel for Respondent No.5


Respondent No.5

VERIFICATION

I, K.S.Kumarappa, S/o. Shri. Siddarammappa, aged about 59 years, working as the Assistant Executive Engineer in the Karnataka Industrial Areas Board Zonal Office located at No.14/3, 2nd Floor, Maharshi Aravinda Bhavan, Nrupathunga Road, Bengaluru – 560 001, Karnataka, do hereby solemnly affirm and sincerely declare that the contents of the above Reply are true to the best of my knowledge and belief and based on true facts and events and available records.

Verified at Bengaluru on this the 30th day of October 2020.


Respondent No.5


DEPUTY DEVELOPMENT OFFICER
& ASSISTANT EXECUTIVE ENGINEER
KIADB Zonal Office,
BANGALORE - 560 001.

ANNEXURE-1



State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 11 IND 2018

Date: 24-01-2019

To,

Development Officer - 3 & Executive Engineer
14/3, 1st Floor, CFC Building
Maharshi Aravinda Bhavan
Nrupathunga Road, Bangalore -560 001.

Sir,

Sub: Amendment of EC issued for Establishment of industrial area at Doddaballapura industrial area 3rd Phase at Arehalliguddadahalli, Varadanahalli, Kolipura, Obadenahalli, Raghunathapura, Sunnaghatta villages of Devanahalli & Doddaballapura Taluk, Bengaluru Rural District by Karnataka Industrial Area Development Board (KIADB) - Issue of Environmental Clearance- reg.

This has reference to your online application dated 26th March 2018 and 12th December 2018 bearing proposal No. STA/KA/NCP/22496/2018 addressed to SEIAA, Karnataka and subsequent letters addressed to SEIAA/SEAC, Karnataka seeking prior environmental clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of the provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Application in Form 1, Pre-Feasibility Report, EIA study report for proposed Amendment of EC issued for Establishment of industrial area project at Doddaballapura industrial area 3rd Phase and the additional clarifications furnished in response to the observations of the SEIAA and SEAC, Karnataka.

2. It is inter-alia noted that Environmental Clearance has been issued by SEIAA, Karnataka to this project vide letter No. SEIAA 35 IND 2012 dated 28th March 2016 for Establishment of Orange and Green category industrial area at Doddaballapura industrial area 3rd phase by Karnataka Industrial Area Development Board (KIADB) on a plot area of 281.33 Acres (281.33 Ha).

3. It is, inter-alia, noted that M/s. Karnataka Industrial Area Development Board (KIADB), have proposed for Amendment of the EC issued for Establishment of Doddaballapura industrial area 3rd Phase to facilitate using the land at Survey Numbers 14/2, 14/3, 14/4, 15/1, 15/2, 15/3, 15/4, 15/5, 16, 17/1, 17/2, 17/3, 17/4 and 17/5 of plot D-1 measuring 10 Acres of the said

State Level Environment Impact Assessment Authority-Karnataka
(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

SEIAA 11 IND 2018

Amendment of EC issued for Establishment of industrial area
at Doddaballapura industrial area 3rd Phase by (KJADD)

industrial area for Red category industries out of the Total industrial area of 696.45 Acres (281.84 Ha). Out of 696.45 Acres of area, 312.36 Acres area is for Industrial area, 34.81 Acres area is for CA, 23.77 Acres area is for utility, 9.09 Acres area is for Commercial, 71.9 Acres area is for Residential, 72.21 Acres area earmarked for Parks, 48 Acres area earmarked for Buffer zone, 34.81 Acre area is for Truck parking and 89.50 Acres area earmarked for Roads [The site plan is enclosed as Annexure-I]. Total water requirement for the industrial area is 9 MLD (Domestic: 1.9MLD + Industrial: 7.1 MLD) will be met from BWS&SB. Total waste water generated is 7.22 MLD (Domestic effluent: 1.52 MLD + Industrial effluent: 5.7 MLD). Domestic waste water will be treated in STP of capacity 1.6 MLD. The industrial effluent will be treated and reused in the individual industry on the bases of advance zero discharge concepts. Total power requirement is 49MW will be sourced from BESCO. The total project cost is Rs.450 Crores.

4. The project proposal has been considered by SEAC during the meeting held on 27th and 28th March 2018 recommended to SEIAA for issue standard ToRs along with additional ToRs. The Authority during the meeting held on 2nd May 2018 decided to issue ToR as recommended by SEAC for conducting the Environment Impact Assessment study in accordance with EIA Notification, 2006. Accordingly the ToR was issued on 08-05-2018. The EIA study has been conducted and report submitted by Hubert Enviro Care Systems (P) Ltd., who are accredited from NABET. Public consultation was held by KSPCB on 19-09-2018. The proponent has submitted the EIA report on 12-12-2018.

5. Based on the information submitted by you, presentation made by you and your consultant Hubert Enviro Care Systems (P) Ltd. The State Level Expert Appraisal Committee (SEAC) examined the proposal in the meeting held on 29th December 2018 and has recommended for issue of Environmental Clearance.

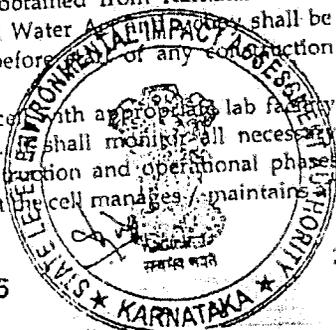
6. The SEIAA Karnataka after due consideration of the relevant documents submitted by the project proponent, additional clarifications furnished in response to its observations and the appraisal and recommendation of the SEAC have in their meeting held on 10th January 2019 and decided to accord Environmental Clearance in accordance with the provisions of Environment Impact Assessment Notification-2006 and its subsequent amendments, subject to strict compliance of the following terms and conditions:

PART-A- SPECIFIC CONDITIONS:-

1. Construction Phase:-

1. "Consent for Establishment" shall be obtained from Karnataka State Pollution Control Board under Air and Water Act, 1986. It shall be submitted to the SEIAA, Karnataka before commencement of any construction work at the site.
2. Set up an environment management cell with an appropriate lab facility shall be created as the project starts. The cell shall monitor all necessary parameters and activities during construction and operational phases from day one. The cell also ensures that the cell manages / maintains

Issued Under RTI Act, 2005

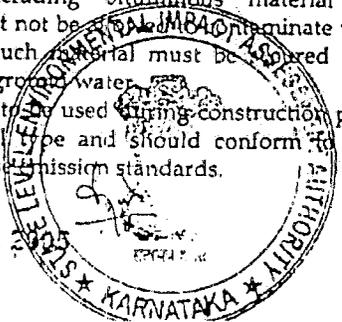


State Level Environment Impact Assessment Authority-Karnataka
(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

SEIAA 11 IND 2018

Amendment of EC issued for Establishment of industrial area
at Doddaballapura industrial area 3rd Phase by (KIADD).

- the environmental aspects such as sewage treatment, solid waste disposal, maintenance of green belt areas, etc.
- 3. All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase. Sufficient number of toilets/bathrooms shall be provided with required mobile toilets, mobile STP for construction work force.
- 4. A First Aid Room should be provided in each of the three proposal project areas the Project both during construction and operation phase.
- 5. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- 6. Provision shall be made for the housing of construction labourers within the site with all necessary infrastructures. The housing may be in the form of temporary structures to be removed after the completion of the project. The facilities shall include the crèche.
- 7. Provision should be made for the supply of fuel (kerosene or cooking gas); utensils such as pressure cookers etc. to the labourers during construction phase.
- 8. All the labourers to be engaged for construction should be screened for health and adequately treated before engaging them to work at the site and detailed report submitted to SEIAA. Safety standards as per National Building Code (NBC) should be ensured.
- 9. For dis-infection of wastewater which is not meant for recycling for toilet flushing, use ultra violet radiation and not chlorination. For treated wastewater meant for reuse for toilet flushing, disinfect by using chlorination.
- 10. All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
- 11. Disposal of muck, construction debris during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- 12. Soil and ground water samples should be tested at the project site during the construction phase to ascertain that there is no threat to ground water quality by leaching of heavy metals and or other toxic contaminants and report submitted to SEIAA.
- 13. Construction spoils, including bituminous material and other hazardous materials, must not be dumped or originate watercourses and the dumpsites for such material must be sited so that they should not leach into the ground water.
- 14. The diesel generator sets to be used during construction phase should be of low sulphur diesel type and should conform to E (P) Rules prescribed for air and noise emission standards.



Issued Under EPI Act, 1986

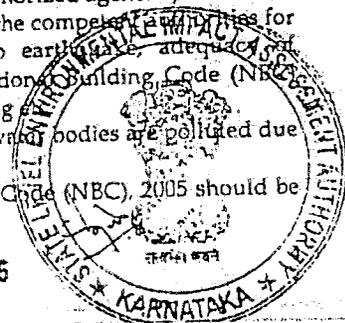
State Level Environment Impact Assessment Authority-Karnataka
(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

SEIAA 11 IND 2018

Amendment of EC issued for Establishment of industrial area
at Doddaballapura industrial area 3rd Phase by (KIADB)

15. The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.
16. Vehicles hired for bringing construction material to the site should be in good condition and should conform to the applicable air and noise emission standards and should be operated only during non-peak hours.
17. Ambient noise levels should conform to the residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures to reduce air and noise pollution during construction keeping in mind CPCB norms on noise limits.
18. Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and amended as on August 2003.
19. Ready mixed concrete must be used in building construction.
20. Storm water control and its re-use as per CGWB and BIS standards for various applications.
21. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices and only tertiary treated water shall be used for construction as per G.O. No. FEE 188 ENV 2003 dated 14.08.2003.
22. No ground water is to be drawn without permission from the Central/State Ground Water Authority.
23. Separation of grey and black water should be done by the use of dual plumbing line for separation of grey and black water.
24. Treatment of 100% grey water by decentralized treatment should be done.
25. The provision of Energy Conservation Building code, 2006 shall be fully complied with.
26. Roof should meet prescriptive requirement as per Energy Conservation Building Code, 2007 by using appropriate thermal insulation material.
27. Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code, 2007 which is proposed to be mandatory for all air conditioned spaces while it is optional for non-air conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
28. The Proponent shall obtain the construction material such as stones and jelly etc. only from the approved quarries and other construction material shall also be procured from the authorized agencies/traders.
29. The proponent shall obtain approval from the competent authorities for structural safety of the building due to earthquake, adequacy of firefighting equipment etc. as per the National Building Code (NBC) including protection measures for lightening.
30. The project authority shall ensure that no water bodies are polluted due to project activities.
31. Safety standards as per National Building Code (NBC), 2005 should be followed and ensured.

Issued Under RTI Act. 2005



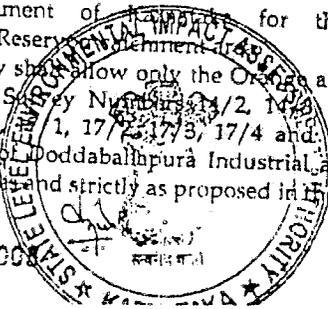
State Level Environment Impact Assessment Authority-Karnataka
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RTIAA 11 IND 2018

Amendment of EC issued for Establishment of industrial area
at Doddaballapura industrial area 3rd Phase by (KIADB)

32. The project Authorities shall ensure that the National Building Code, 2005 is complied with and adhered to.
33. The project authorities shall not use Kharab land if any, for any purpose and keep available to the general public duly displaying a board as public property. No structure of any kind be put up in the Kharab land and shall be afforested and maintained as green belt only.
34. The authorities should include the condition while issuing plots to the prospective individual industries that they should develop greenbelt of at least 33 % of the plot area.
35. The industrial units in the industrial area and the associated facilities shall be strictly in accordance with the norms laid down by the Karnataka State Government and KSPCB/CPCB.
36. The project authorities shall strictly adhere to the commitments made with regard to establishment of STP/CETP, buffer zone, green belt, conditions to be incorporated in the lease document while allotting plots to individual industries, environment safety aspects etc.
37. The project Authorities shall ensure the time specification prescribed by the Honourable High Court of Karnataka in WP. No. 1958/2011 (LB - RES - PIL) on 04.12.2012 for different activities involved in construction work.
38. The existing water body, canals and rajakaluve and other drainage and water bound structures if any shall be retained unaltered with due buffer zone as applicable and maintained under tree cover.
39. The project authorities shall leave 30 mtrs buffer from the boundary of lake and 15 meters on either side of the channel / nala and other water bodies if any and this shall be free from any permanent structures. The buffer so maintained shall be planted with indigenous tree species such as Neem, Akash Mallige, Mahagoni, Honge, Kadamba Ficus, etc. and maintained as green belt.
40. The natural sloping pattern of the project site other than the area excavated for the purpose of construction of proposed building shall remain unaltered and the natural hydrology of the area be maintained as it is to ensure natural flow of storm water.
41. Lakes and other water bodies within and/or at the vicinity of the project area shall be protected and conserved.
42. The project Authority will undertake all relevant measures, as indicated during the Public Hearing for improving the Socio-economic conditions of the surrounding area.
43. The project Authority shall undertake development strictly in accordance with Notification No. FEE 215 ENV 2000 Dated 10.11.2003 issued by Government of Karnataka for the protection of Thippagondanahalli Reservoir.
44. The project Authority shall allow only the Orange and Green category industries except at S. No. 14/2, 14/3, 14/4, 15/1, 15/2, 15/3, 15/4, 15/5, 16/1, 17/2, 17/3, 17/4 and 17/5 of Plot 2D-1 measuring 10 Acres of Doddaballapura Industrial area 3rd Phase for Red category industries and strictly as proposed in the layout plan.

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State Level Environment Impact Assessment Authority-Karnataka
(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

SEIAA 11 IND 2018

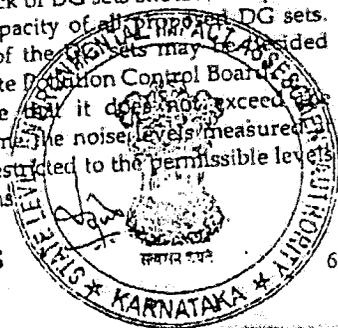
Amendment of EC issued for Establishment of industrial area
at Doddaballapura industrial area 3rd Phase by (KIADB)

45. The project proponent shall impose a condition to the prospective allottees of industrial plots to undertake treatment and reuse of effluents on the bases of advance zero discharge concepts.
46. The proponent has to incorporate Rs.70.00 lakhs in EMP estimate for village developmental works as expressed by the public during public hearing.
47. The proponent has to incorporate adequate provision for carrying out the survey of the employs employed in the layout to ascertain the number of local people employed and also to ascertain the effectiveness of the condition of the allotment of the plot.
48. The compliance to the EC is to be detailed properly especially regarding buffer zone around the water bodies and also the area earmarked for green belt development with the details of action taken in this regard may be detailed and submitted.
49. The proponent has to get EC compliance to be certified by the Regional office, MoEF, GOI.

II. Operation Phase:-

1. The Project Authority shall implement all the recommendations made in the Environmental Impact Assessment /EMP report and risk assessment report.
2. The installation of the Sewage Treatment Plant (STP)/Common Effluent Treatment Plant (CETP) shall be got certified by an independent expert and a report in this regard should be submitted to the SEIAA before the project is commissioned for operation. Treated effluent emanating from STP/CETP shall be recycled/reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done. Discharge of treated sewage shall conform to the norms & standards of the Karnataka State Pollution Control Board. Treated sewage should be used for flushing, gardening, etc. as proposed. Necessary measures should be made to mitigate the odour problem from STP/CETP.
3. The solid waste generated should be properly collected and segregated. Wet garbage should be composted and dry/ inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
4. Diesel power generating sets proposed as source of backup power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Karnataka State Pollution Control Board.
5. Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

Issued Under RTI Act. 2005



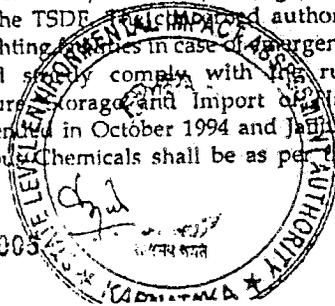
State Level Environment Impact Assessment Authority-Karnataka
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SEIAA 11 IND 2018

Amendment of EC issued for Establishment of Industrial area
at Doddaballapura industrial area 3rd Phase by (KLADB)

6. The project proponent shall ensure development of a minimum of 33% of the project area which shall include the buffer zone and green belt developed by individual industries. The project Authority may undertake compensatory green belt development through avenue plantation in the adjoining roads and in the civic amenity area if there is any shortfall within the project site in the unavoidable circumstances.
7. Weep holes in the compound walls shall be provided to ensure natural drainage of rain water in the catchment area during the monsoon period.
8. Rain water harvesting for roof run-off and surface run-off, as plan submitted should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The bore well for rainwater recharging should be kept at least 5 mts. above the highest ground water table.
9. The ground water level and its quality should be monitored regularly in consultation with Central Ground Water Authority.
10. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
11. A Report on the energy conservation measures conforming to energy conservation norms finalize by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submit to the SEIAA, Karnataka in three months time.
12. Energy conservation measures like installation of CFLs/TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible.
13. Adequate measures should be taken to prevent odour problem from solid waste processing plant and STP/ETP.
14. The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.
15. The project authorities shall obtain Authorization for collection, storage and disposal of hazardous waste under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008 for management of hazardous wastes and prior permission from KSPCB shall be obtained for collection/treatment/ storage/disposal of solid / hazardous waste to the TSDF. The project authority shall undertake measures for firefighting facilities in case of emergency.
16. The project authorities shall strictly comply with the rules and regulations under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 as amended in October 1994 and January 2000. all transportation of Hazardous Chemicals shall be as per the MVA, 1989. Authorization.

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State Level Environment Impact Assessment Authority-Karnataka
(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

SEIAA 11 IND 2018

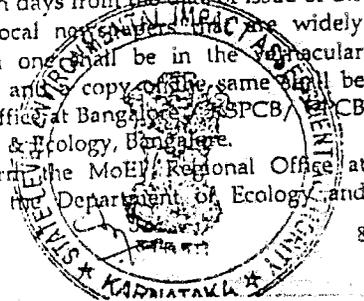
Amendment of EC issued for Establishment of industrial area
at Doddaballapura industrial area 3rd Phase by (KIADB)

17. Project Authorities shall ensure transportation, segregation and composting is done in accordance with the Municipal Solid Wastes (Management and Handling) Rules 2000.
18. Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid system or fully solar system for lighting and heating should be provided. Details in this regard should be submitted to the SEIAA.
19. The individual industries shall take all necessary clearances including Environment clearance under EIA Notification 2006 whenever necessary in accordance with the law. The project Authority shall incorporate such condition in the lease/ sale deed/ Agreement.
20. The project authorities shall bifurcate the industrial plots and residential plots, if any with a thick and tall vegetative barrier green belt.
21. The project Authority shall incorporate a condition in the prospective lease/sale deed/ Agreement with individual industries that they also shall abide by the conditions of this E.C.

PART-B. GENERAL CONDITIONS:-

1. The issuance of Environment Clearance doesn't confer any right to the project proponent to operate/run the project without obtaining Statutory clearances/sanctions from all other concerned authorities.
2. The project authorities shall strictly adhere to the stipulations made by the Karnataka State Pollution Control Board (KSPCB).
3. No further expansion or modifications of the industrial area shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be.
4. The project proponent shall also comply with all the environmental protection measures and safeguards as per the information provided.
5. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF, Regional Office at Bangalore / KSPCB/ CPCB and the Department of Environment & Ecology, Bangalore. A six monthly compliance status report shall be submitted to monitoring agencies.
6. The project proponent shall inform the public that the project has been accorded environmental clearance by the SEIAA and copies of the clearance letter are available with the KSPCB and may also be seen at Website of the Authority at <http://www.seiaa.kar.nic.in>, <http://seiaa.karnataka.gov.in> or <http://environmentclearance.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers which are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the MoEF Regional Office at Bangalore / KSPCB / CPCB and the Department of Environment & Ecology, Bangalore.
7. The project authorities shall inform the MoEF Regional Office at Bangalore / KSPCB/ CPCB and the Department of Ecology and

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State Level Environment Impact Assessment Authority-Karnataka
(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

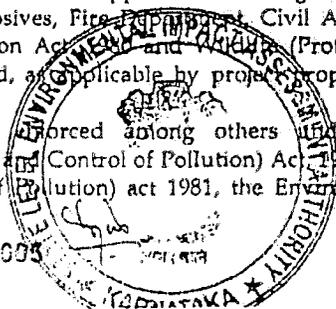
SEIAA 11 IND 2018

Amendment of EC issued for Establishment of industrial area at Doddaballapura industrial area 3rd Phase by (KIADB)

Environment, Bangalore, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.

8. The SEIAA, Karnataka may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
9. The SEIAA, Karnataka reserves the right to stipulate additional conditions, if found necessary. The company in a time bound manner will implement these conditions.
10. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 Hazardous Wastes (Management and Handling) Rules, 2003 and the Public Liability Insurance Act, 1991 along with their amendments and rules.
11. The issue of Environment Clearance doesn't confer any right to the project proponent to operate / run the project without obtaining statutory clearances / sanctions from all other concerned Authorities.
12. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.
13. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
14. Officials from the Department of Environment and Ecology, Bangalore/ Regional Office of MoEF, Bangalore who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/ data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF / SEIAA should be forwarded to the CCF, Regional Office of MoEF, Bangalore/ Department of Ecology and Environment, Bangalore/ Regional Officer, KSPCB Bangalore.
15. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Authority.
16. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
17. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act and Environment (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the competent authorities.
18. These stipulations would be enforced along others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) act 1981, the Environment

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State Level Environmental Impact Assessment Authority-Karnataka
(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

SEIAA 11 IND 2018

Amendment of EC issued for Establishment of industrial area
at Doddaballapura industrial area 3rd Phase by (KIADB)

(Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA
Notification, 2006.

19. Under the provisions of Environment (Protection) Act, 1986, legal
action shall be initiated against the project proponent if it is found that
construction of the project has been started without obtaining
environmental clearance.



Yours faithfully,

(Signature)
(N.L. Shanthakumar)
Member Secretary,
SEIAA, Karnataka.

Copy to:

1. The Secretary, Ministry of Environment, Forests and Climate Change,
Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi - 110 003.
2. The Member Secretary, Karnataka State Pollution Control Board,
Bengaluru.
3. The APCCF, Regional Office, Ministry of Environment & Forests (SZ),
Kendriya Sadan, IV Floor, E & F wings, 17th Main Road, Koramangala
II Block, Bengaluru - 560 034.
4. Guard File.

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Recd
16/11/19
20/1/19
2939815791

Extract of Proceedings of the 162nd SEIAA Meeting held on 10th January 2019
at Room No. 709, M.S Building, Bangalore.

162.3.3. Proposed Environment Clearance for Amendment from Orange & Green category to Red Category Project at Sy. Nos.14/2, 14/3, 14/4, 15/1, 15/2, 15/3, 15/4, 15/5, 16, 17/1, 17/2, 17/3, 17/4 & 17/5 of Plot 2D-1, Obadenahalli village, Doddaballapur Taluk, Bangalore Rural District by Karnataka Industrial Area Development Board, Bangalore (SEIAA 11 IND 2018).

M/s. Karnataka Industrial Area Development Board (KIADB) have proposed for Amendment from Orange & Green category to Red Category Project at Sy. Nos: 14/2, 14/3, 14/4, 15/1, 15/2, 15/3, 15/4, 15/5, 16, 17/1, 17/2, 17/3, 17/4 & 17/5 of Plot 2D-1, Obadenahalli village, Doddaballapur Taluk, Bangalore Rural District on a plot area of 281.84 Ha. The proposed project cost is Rs.12.90 Crores.

The proponent had obtained Environmental Clearance vide letter No.SEIAA 11 IND 2012, dated 28th March 2016 for Establishment of Industrial area at Doddaballapura industrial area 3rd Phase at Arehalliguddadahalli, Varadanahalli, Sullipura, Obadenahalli, Raghunathapura, Sunnaghatta Villages of Devanahalli & Doddaballapura Taluk, Bengaluru Rural District on a total plot area of 696.45 Acres (281.84 Ha)

The subject was discussed in the SEAC meeting held on 27th & 28th March 2018 and recommended the proposal to SEIAA for issue of standard ToRs along with additional ToRs. The Authority during the meeting held on 2nd May 2018 decided to issue ToR as recommended by SEAC for conducting the Environment Impact Assessment study in accordance with EIA Notification, 2006. Accordingly the ToRs was issued on 8th May 2018. The Proponent has submitted the EIA report vide letter dated 12-12-2018.

The subject was discussed in the SEAC meeting held on 28th March 2018. The committee after discussion decided to recommend the proposal to SEIAA for issue of environment clearance

The Authority perused the proposal and took note of the recommendation of SEAC.

The Authority after discussion decided to issue Environmental Clearance subject to submission of an action plan with activities proposed under CER in accordance with O.M F. No.22-65/2017-IA.III dated 1st May 2018 issued by MoEF&CC, Government of India, allocation of funds against each of the activities within the time frame within which such activities will be completed. The funds so earmarked shall be in accordance with para 6 (II) and the activities shall be in accordance with para 6 (V) of the said O.M.

The Authority also decided to impose the following additional conditions as recommended by SEAC.

- 1) The proponent has to incorporate Rs.70.00 lakhs in EMP estimate for village developmental works as expressed by the public during public hearing.
- 2) The proponent has to incorporate adequate provision for carrying out the survey of the employs employed in the layout to ascertain the number of

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Meeting Proceedings

Date: 10th January 2019

- 1) Local people employed and also to ascertain the effectiveness of the condition of the allotment of the plot
- 2) The compliance to the EC is to be detailed properly especially regarding buffer zone around the water bodies and also the area earmarked for green belt development with the details of action taken in this regard may be detailed and submitted.
- 3) The proponent has to get EC compliance to be certified by the Regional office, MoEF, GOI

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BEFORE THE NATIONAL GREEN TRIBUNAL (SZ), CHENNAI

APPLICATION NO. 180 OF 2017 (SZ)

1. S.K.Vijaykumar
S/o Late S.N.Krishna Kumar
R/o 852, Cinema Road,
Doddaballapur - 561 203.
Bangalore Rural District.

2. H.R.Satish
S/o Late H.C.Ramachandraiah
Gandhinagar,
Doddaballapur - 561 203.
Bangalore Rural District.

3. H.R.Jagadish
S/o Late H.C.Ramachandraiah
780, Cinema Road,
Doddaballapur - 561 203.
Bangalore Rural District.

: Applicants

Vs.

1. Union of India
Through its Secretary
Ministry of Environment, Forests and Climate Change
Indira Paryavaran Bhawan,
Jor Bagh Road,
New Delhi - 110 003.

2. State of Karnataka
Through the Member Secretary
Vidhana Soudha,
Dr.Ambedkar Veedhi,
Bangalore - 560 001.

3. Karnataka State Pollution Control Board
Through the Member Secretary
Parisara Bhawan, 1st to 5th Floor,
No.49, Church Street,
Bengaluru - 560 001.

4. Karnataka State Environment Impact Assessment Authority
Through the Member Secretary
Ecology and Environment Department
Room No.706, 7th Floor,
Gate No.4, M.S.Building,
Bangalore - 560 001.

5. Karnataka Industrial Areas Development Board
Through the Chief Executive Officer
4th & 5th Floor, Khaniya Bhavana,
R.C.Road,
Bangalore - 560 009.

6. Central Ground Water Authority
West Block - 2, Wing - 3, Sector-1, R.K.Puram,
New Delhi - 110 066.


DEPUTY DEVELOPMENT
ASSISTANT EXECUTIVE ENGINEER
Bangalore-560 001

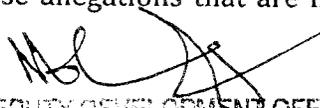
COUNTER AFFIDAVIT OF THE 5TH RESPONDENT

I, J.M.Mohan Kumar, son of Mr.Marulappa, aged 57 years, having my Office at No.14/1, 1st Floor, Maharshi Arvinda Bhavan, Nrupathunga Road, Bangalore - 560 001, do hereby solemnly affirm and state as follows:

1. I am the Deputy Development Officer And Assistant Executive Engineer in the Office of the 5th Respondent herein. I am well conversant with the facts and circumstances of this case as they appear from records.
2. At the outset, the present application is barred by limitation and is liable to be rejected in limine. I submit that the above Application filed against this Respondent alleging violation of the terms laid down in the below mentioned Approvals/Notifications/Guidelines, is purely an instance of misinterpretation/lack of understanding of the Board's functioning as well as the Policies relied on by the Board in promoting/achieving its objectives by way of an orderly establishment and development of Industries in suitable Areas in the State.
 - a. Violation of the conditions in Environmental Clearance dated 28.03.2016 granted to this 5th Respondent for the establishment of Industrial Area at Doddaballapura Industrial Area 3rd phase.
 - b. Violation of the conditions in the Tippagondanahalli Reservoir Notification (TGR Notification) dated 18.11.2003 issued by the State of Karnataka.
 - c. Violation of the sitting criteria guidelines issued by the Karnataka State Pollution Control Board.
 - d. Violation of the EIA Notification of 2006.

I submit that this Respondent finds it just and necessary to defend our cause and thereby reserve our right to respond to the allegations levelled against this Respondent by the Applicants.

3. I submit that I have perused the Memorandum of Application filed by the Applicants under Sec.18 (1) read with Sec.14 & 15 of NGT Act 2010. I deny the contents set forth therein save those that are expressly admitted herein. Further, I state that the Applicants are put to strict proof of those allegations that are not admitted herein.


 DEPUTY DEVELOPMENT OFFICER
 ASSISTANT EXECUTIVE ENGINEER
 KIAADS Zoned Office, Bangalore - 560 001

4. As regards to the averments made in Para 3 of the Application, I state that the Applicants have referred to Sec. 2 (m) of the National Green Tribunal Act 2010 ie., "substantial question relating to Environment" listing out certain instances of an negative impact on the Environment, However, in the present case, the Applicants have not clarified the instances of violation by this Respondent but the entire process has commenced as if arising out of suspicion. It is pertinent to submit before this Hon'ble Tribunal that there is no violation of the Tippagondanahalli Reservoir Notification ("TGR Notification") dated 18.11.2003 issued by the State of Karnataka State Pollution Control Board (Annexure 1). The Notified land falls (1-4) under Zone I, which area is entirely permitted for Industrial Activity and as such, there has been no violation of TGR Notification. The GIS mapping of Thippagondanahalli Reservoir Catchment Area and the Layouts in respect of Zone I is produced herewith as Annexure 2. (5-16) *Geographic Information system.*

5. As regards to averments made in Para 4, the Applicants refer to the project in question as a Red Category Industry as per Karnataka State Pollution Control Board's categorisation of Industries whereas this Respondent humbly states that the Environmental Clearance dated 28.03.2016 calls for development of the Industrial area under Orange and Green Category Industries (Annexure 3). It is submitted that as per the TG Halli Notification, Red Category Industry is permitted in the proposed Industrial Area and no person shall dispose solid as well as liquid waste in this area without scientific processing. Hence, Red Category Industry is also permitted as per Environmental Impact Assessment (EIA) Notification 2006 under Category B Industries. *industries with pollution Index score : 60+ Red 21-40 Green*

screening process req. EIA.

measures level of emissions that cause air poln, effluents in water contamination, 41-59 orange - 20 white

As regards to the averments made in Para 5, whereby the Respondent is alleged to have been the cause of confusion amongst the localites and for the huge delay in the process of public consultation during EIA process, I submit that the Doddaballapura Industrial Area 3rd phase is developed in the lands coming under Villages namely Raghunathpura, Obadenahalli, Kolipura, Varadanahalli and Arehalli-Guddadahalli of Doddaballapura Taluk, Sunnaghatta Village of Devanahalli Taluk, Bangalore Rural District. However, vide the Board Meeting No.321 dated 27.07.2017, the Industrial Area has been mentioned as "Obadenahalli Industrial Area". The Approval of layout Plan and Cost Structure for Obadenahalli Industrial Area, Doddaballapura Taluk, Bangalore Rural District is produced herewith as Annexure 4. Further, the averments made in Para 6 are not (10-25) applicable to this Respondent and hence, the contents warrant no reply.

*hazardous waste which includes dangerous chemicals
& consumption of resources which excessively use
natural resources.*

[Signature]
DEPUTY DEVELOPMENT OFFICER
ASSISTANT EXECUTIVE ENGINEER
KIADB Zonal Office, Bangalore-560 001

7. As regards to the averments made in Para 7 & 8, I submit that the Karnataka SEIAA, the Respondent No.4 herein, granted KIADB, the Environmental Clearance vide their letter dated 28.03.2016 (Annexure 5) with a specific mandate for (26-34) compliance of the various General and Specific conditions laid down therein. It is denied that this Respondent had violated SEIAA stipulations and the Applicants are put to strict proof of their allegations.
8. As regards to averments made in Para 9 on Specific Condition No.1 insisting for "Consent for Establishment" from Karnataka State Pollution Control Board under Air and Water Act, I state that this Respondent had complied with the Specific Condition No.1 and had obtained necessary consent for development of the project, which is infact admittedly expressed by the Applicants as had been made available in the website of the project proponent on 16.08.2016 (Annexure 6). (35-50) Procedurally, Individual Industries shall obtain the said consent for establishment on its own and in line with the conditions stipulated in the Agreement between KIADB and the Allottee. //
9. As regards to averments made in Para 10 on Specific Condition No.2 insisting for setting up of an Environment Management Cell with Appropriate Lab facility to monitor all necessary parameters and activities during Construction and Operational Phases from initial phase, I state that this Respondent KIADB has an Environmental Cell to monitor the compliance of environmental parameters. Further, the tender for appointing Environment Monitoring Agencies is under process.]?
10. As regards to averments made in Para 11 on Specific Condition No.4 insisting for a First Aid room during both Construction and Operational Phase, I state that the First Aid room was already established by the Contractor who was carrying out the infrastructure facilities. KIADB shall establish the First Aid room during the]? Operation Phase while Other Industries (Apparel Park I on 30.04.2004 and Apparel Park II on 30.01.2006 - (Annexure 7) had already established First Aid facilities.
11. As regards to averments made in Para 12 on Specific Condition No.22 mandating that no ground water shall be drawn without permission of Central / State Ground Water Authority and that this Respondent had been illegally sourcing water for the Construction and the Operation Phase through illegally sunken bore wells and water tankers along with nearby water bodies, I submit that the Applicants are put


 DEPUTY GENERAL MANAGER
 ASSOCIATED ENVIRONMENTAL CONSULTANTS

to strict proof of the allegations made against them and submits that, for the purpose of satisfying the need for drinking water, prior permission from State Ground Water Authority has been obtained and accordingly, borewells have been constructed (**Annexure 8**). Moreover, it is also stated that unlike contended by the Applicants, Detailed Project Report (DPR) allows this Respondent to draw 9 MLD treated water from Bangalore Water Supply And Sewage Board (BWSSB) source in Devanahalli Tertiary Treatment Plant. (69-72)
millions of litre
or megalitres
per day.

12. As regards to the averments made in Para 13 on Specific Condition No.35 calling for strict compliance of the norms laid down by Karnataka State Government - KSPCB/CPCB, all allegations levelled against this Respondent are denied in toto and the clarifications/explanations are provided below.

(i) I submit that there is no violation of any of the provisions of the Karnataka Town and Country Planning Act 1961 or the Karnataka Urban Development Act 1987 or the Karnataka Industrial Areas Development Act 1966 or the Bangalore International Airport Area Planning Authority Norms or the Sitting Criteria Guidelines laid down in KSPCB Notifications dated 21.06.2003 & 05.07.2005 by this Respondent. The Board permits Industries only in Doddaballapur 3rd Phase Industrial Areas by strictly following the citation guidelines of Karnataka State Pollution Control Board.

(ii) I submit that this Respondent has followed standard Terms of Reference (TOR) of Ministry of Environment and Forest (MOEF) & Climate Change (CC) and 4th Respondent SEIAA guidelines. As per TOR (Study Area of 10 kms radius from the project Area) (**Annexure 9**), the Catchment Area and/or the Hesarghatta Reservoir and/or other areas under the category of Eco-sensitivity are beyond 10 kms from the Project site. (73-80)
* 75-

(iii) I submit that appropriate applications were filed by this Respondent before the 4th Respondent for necessary approvals on 21.12.2012 and the same was // obtained on the dates as mentioned below.

- | | |
|---------------------|---------------------------|
| a. TOR : 14.03.2013 | Terms of Reference |
| b. EC : 28.03.2016 | Environmental clearance |
| c. CFE : 12.08.2016 | Consent for Establishment |


DEPUTY DEVELOPMENT OFFICER
ASSISTANT EXECUTIVE ENGINEER
KIADB Zonal Office, Bangalore-560 001

13. As regards to the averments made in Para 14 on Specific Condition No.36 calling for strict adherence in establishing Sewage Treatment Plant/ Common Effluent Treatment Plant etc., it is stated that the Individual Industry is primarily responsible for the establishment of ETP/CETP (**Annexure 10**) and development of the Buffer Zone is in progress. The Mandate for each Industry is to earmark 33% of Allotted are for Green belt Development. As such, this Respondent is developing 33% of the total area for Avenue plantation on the road side and at the Buffer Zone. Further, this Respondent is always willing to comply with the Specific Condition nos.41 & 43 and has initiated appropriate measures for the protection of Lakes and other water bodies within and/or at the vicinity of the Project including the Thippagondanahalli Reservoir Catchment Area. (91-95)
14. As regards to the averments made in Para 15, this Respondent has already provided the necessary clarifications in Para 5 above and hence, the same warrants no reply.
15. As regards to averments made in Para 16, this Respondent reiterates the contents of Para 11 of this Counter and further mentions that the Water abstraction from the 3 Borewells is strictly intended for drinking purposes only. In no way, unlike what has been frivolously alleged by the Applicants, this Respondent confirms that there shall be no abstraction of water for industrial purposes. Further, the averments made in Para 17 are not within the knowledge of this Respondent and hence, the contents warrant no reply.
16. As regards to averments made in Para 18, it is submitted that necessary action has been initiated for monitoring of environment quality parameters. Further to the averments made in Para 19, this Respondent submits that it is the Nodal Agency for Approval of Lay-outs and as such, the stand of the Applicants as against this Respondent would not hold good.
17. I submit that all the grounds cited in the Memorandum of Application by the Applicants have been suitably addressed in the aforementioned paragraphs. I further crave leave of this Hon'ble Tribunal to file Additional Counter as and when it may be found necessary.


DEPUTY DEPARTMENT OFFICER
ASEK UNIT
GACB

18. In fact, it is pertinent to point out the Order dated 28.11.2014 granted by the Hon'ble High Court of Karnataka in W.P.No.38218/2013, staying the operation of the Notification dated 24.07.2014 and directing the Authorities under TGR notification dated 18.11.2003 to strictly comply with the said Notification. // (Annexure 11).

In the light of the facts and circumstances stated above, I humbly pray that this Hon'ble Tribunal may be pleased to dismiss the above O.A.No.180/2017 as against this Respondent and pass such further or other Orders as may be deemed fit and proper in the facts and circumstances of the case and thus render justice.


DEPUTY DEVELOPMENT OFFICER
ASSISTANT EXECUTIVE ENGINEER
KIADB Zonal Office, Bangalore-560 001

Solemnly affirmed at Chennai on this
the 12th day of October, 2017 and
Signed the name in my presence.

BEFORE ME

ADVOCATE, CHENNAI

- (4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.
- (5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.
- (6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).
- “(7) All decisions of the SEIAA shall be taken in a meeting and shall ordinarily be unanimous:
Provided that, in case a decision is taken by majority, the details of views, for and against it, shall be clearly recorded in the minutes and copy thereof sent to MoEF.”

4. Categorization of projects and activities:-

- (i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.
- (ii) All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;
- (iii) All projects or activities included as Category 'B' in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, *will* require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. " "In the absence of a duly constituted SEIAA

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

or SEAC, a Category 'B' project shall be considered at Central Level as a Category 'B' project;"

5. Screening, Scoping and Appraisal Committees:-

The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

- (a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;
- (b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitute one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;
- (c) The EAC and SEAC shall be reconstituted after every three years;
- (d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;
- (e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

Note:-**V(xvii) "General Condition (GC):**

Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as identified by the Central Pollution Control Board from time to time, (iii) Eco-sensitive areas as notified under section 3 of the Environment (Protection) Act, 1986, such as, Mahabaleshwar Panchgani, Matheran, Pachmarhi, Dahanu, Doon Valley, and (iv) inter-State boundaries and international boundaries:

Provided that the requirement regarding distance of 10 km of the inter-State boundaries can be reduced or completely done away with by an agreement between the respective States or U.Ts sharing the common boundary in case the activity does not fall within 10 kilometres of the areas mentioned at item (i), (ii) and (iii) above."

Specific Condition (SC):

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre –defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).

[No. J-11013/56/2004-IA-II (I)]
(R.CHANDRAMOHAN)

JOINT SECRETARY TO THE GOVERNMENT OF INDIA

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

Annexure-3

62

GOVERNMENT OF KARNATAKA

No. FEE 215 ENV 2000

Karnataka Govt. Secretariat
M.S. Building
Bangalore, Dated 18-11-2003NOTIFICATION

Whereas Tippagondanahalli Reservoir (TGR), built at the confluence of Arkavathi and Kumudvathi rivers is one of the source of drinking water to the city of Bangalore and surrounding areas since 1930. Tippagondanahalli Reservoir in normal year, supplies up to 125MLD of water to Bangalore City and in recent years, the inflow to Tippagondanahalli Reservoir has been decreasing. The quality of water supplied by this reservoir has also deteriorated due to the effluent discharge into the reservoir. In view of these facts, BMRDA initiated a study by Indian Space Research Organisation (ISRO) in association with Indian Resources Information and Management Technologies Pvt Ltd. (IN-RIMIT) to ascertain the reasons for reduced inflow of water to Tippagondanahalli Reservoir.

And whereas the study carried out by Indian Space Research Organization in association with Indian Resources Information and Management Technologies Pvt. Ltd., (IN-RIMIT) reveals that unplanned development in the catchment area is one of the main reasons for the deteriorating quality and reduced inflow into the reservoir. Increasing urbanization and industrialization in the catchment area is one of the main reasons for the deteriorating quality and reduced inflow into the reservoir. Increasing urbanization and industrialization in the catchment area has altered the drainage pattern in the catchment areas. This in turn has affected the inflow into the Tippagondanahalli Reservoir. There are number of industries in the catchment area, whose effluents also flow into Tippagondanahalli Reservoir affecting the quality of water. Underground leachate from untreated effluent and sewage is also affecting the quality of ground water in this area.

And whereas the total extent of Tippagondanahalli Reservoir catchment is 1453 sq km and covers parts of Doddaballapur, Nelamangala, Devanahalli, Magadi and Bangalore taluks. Tippagondanahalli Reservoir receives inflows from two streams namely Kumudvathi and Arkavathi. This study done by ISRO and IN-RIMIT, has made several recommendations, to protect and preserve the Tippagondanahalli Reservoir catchment. The recommendations include as follows:

- Formation of a Conservation Zone covering the entire Tippagondanahalli Reservoir catchment and adopting suitable land utilization strategy therein, especially from the point of view of regulating the urbanization/industrialization.
- Declaring a zone of about 10km radius around Tippagondanahalli Reservoir as area of protection.

60

- Regulating a buffer of around 2 km on either side of the Arkavathi and Kumudvathi courses (within the catchment), for protecting the Tippagondanahalli Reservoir from further deterioration
- Implementing necessary measures to prevent alteration of drainage course or impediments to the flow of water along the Arkavathi and Kumudvathi rivers.
- Checking of the uncontrolled disposal of effluent/sewage into the streams/ surface water bodies within the catchment. Implementing suitable measures for controlling over-exploitation of groundwater in the catchment, implementing proper waste management system and implementing programmes for revival of the tanks in the catchment.

And whereas in order to ensure improvement in the quantity and quality of inflow of water into Tippagondanahalli Reservoir, Karnataka State Pollution Control Board has recommended to regulate the development in the catchment areas in its 140th meeting held on 24-7-2002. The Karnataka State Pollution Control Board has taken the decision not to accord consent for any industry, as this is bound to change the surface contours and affect the catchment's drainage pattern. The Karnataka State Pollution Control Board has recommended to the Government that the area identified by ISRO be declared as a sensitive zone under Environment (Protection) Act, 1986 and also suggested to constitute a separate Authority for the conservation of 'Tippagondanahalli catchment area'.

And whereas in a meeting held on 08-07-2003 chaired by the Principal Secretary, Urban Development, it was resolved to protect this ecologically sensitive area. Since the quality and quantity of water supplied from Tippagondanahalli Reservoir will have direct impact on large population of Bangalore and whereas the Government considers it necessary to protect the catchment area of Tippagondanahalli Reservoir to prevent any activity that would lead to contamination of the reservoir.

And whereas the Central Government in exercise of the powers conferred under section 23 in the Environment (Protection) Act, 1986 has delegated the powers vested in it under section 5 of the said Act to the State of Karnataka vide Notification No.S.O.152 (E), dated 10-2-1988.

Now therefore in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986, (Central Act 29(86) read with Notification No.S.O.152 (E), dated 10-02-88, the Government of Karnataka having considered it necessary in the public interest hereby issued the following directions in respect of Tippagondanahalli Reservoir catchment areas which are categorized into four zones comprising of areas specified in column (2) of the schedule falling under the corresponding zones specified in column (1) thereof and also specify the nature of restricted for regularization of the activities in column (4).

59

SCHEDULE

Zone	Area Covered	Nature of restricted/regulated activities	Authorities responsible
(1)	(2)	(3)	(4)
Zone-1	Entire Tippagondanahalli Reservoir (TGR) catchment area specified in Annexure to this Notification.	<p>a) Regulation and checking over exploitation of ground water.</p> <p>b) No fresh leases or licence for mining, quarrying and stone crushers shall be granted.</p> <p>c) No person shall dispose solid as well as liquid waste in this area without scientific Processing.</p> <p>d) To ensure adoption of rain water harvesting systems in all the new and existing buildings, within six months from the date of issue of this order</p> <p>e) To promote organic farming including bio-fertilizers and bio-pesticide.</p>	<p>Director Mines and Geology Department.</p> <p>1. Department of Urban Development. 2. Bangalore Water Supply & sewage Board. 3. Nelamangala Planning Authority.</p> <p>Secretary, Department of Agriculture/Horticulture.</p>
Zone -2	Area covered within 2 kms from the Tippagondana halli Reservoir (TGR) boundary	<p>No person shall carry on activities other than Agricultural or Agriculture related activities without prior permission</p>	<p>1. Department of Urban Development 2. BMRDA 3. Nelamangala Planning Authority. 4. Bangalore Development Authority. 5. Directorate of Municipal Administration.</p>

58

3	Area covered within 1 km distance from the river banks of Arkavathy (only upto Hesarghatta tank from TGR) and Kumudvathi	No person shall carry on activities other than Agriculture or Agriculture related activities without prior permission	<p>6 Bangalore Water Supply and Sewage Board.</p> <ol style="list-style-type: none"> 1 Department of Urban Development. 2 BMRDA 3 Nelamangala Authority. 4 Bangalore Development Authority 5 Directorate of Municipal Administration. 6 Bangalore Water Supply and Sewage Board.
4	Area covered within 1 km distance from the river banks of Arkavathy (only upto Hesarghatta Tank from TGR) and Kumudvathi (Excluding the areas falling within zone 2)	a) Permit only those industrial activities which are listed as Green category, by the Karnataka State Pollution Control Board with mandatory adoption of rainwater harvesting systems and waste water treatment facilities. The other regulatory/civic agencies to issue permit only after Consent form Establishment (CFE) is obtained	<ol style="list-style-type: none"> 1. Department of Urban Development. 2. BMRDA. 3. Nelamangala Planning Authority. 4. Bangalore Development Authority 5. Directorate of Municipal Administration. 6. Bangalore Water Supply and Sewage Board.

57

		from the KSPCB.	
		b) Permit new buildings with only ground and first floor with mandatory adoption of rainwater harvesting systems.	

The above directions shall come into effect immediately and non-compliance of the same shall attract penal action under sections 15 and 17 of the Environment (Protection) Act, 1986.

The concerned authorities entrusted with implementation of the above directions shall cause wide publicity of the provisions and submit monthly compliance report and of the action taken to the Secretary (Ecology and Environment), Department of Forest, Ecology and Environment, 709, 7th Floor, M.S Building, Bangalore-560001.

By Order and in the name of the
Governor of Karnataka

Sd/-

(V.R.GAIKWAD)

Under Secretary to Government,
Forest, Ecology and Environment Dept.,

To the compiler, Karnataka Gazette for publication in the next Gazettee and to supply 200 copies to the Department.



ECO GREEN SOLUTION SYSTEMS PVT LTD

Recognized by Ministry Of Environment & Forests (MOEF)
Govt. Of India, New Delhi, Dt: 25.02.2019 to 24.02.2024
An ISO 9001:2015 & OHSAS 18001:2007 Certified Company
48/A-4, KIADB Industrial Area, Doddaballapur, Bengaluru-561203
E-mail: lab@egsspl.com, ecogreen@egsspl.com



Pg 1 of 2

CIN NO: U74140KA2005PTC036991
EGSSPL/TF/09/01

TEST REPORT

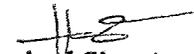
1	Customer Name & Address	M/S. YG Cutting Tools Corporation (P) Ltd Plot No.2C, KIADB Industrial Area Phase III, Obadenahalli, Doddaballapura, Bengaluru - 561203 Karnataka, India	7	Sample Collected On	26.06.2020
2	Sample Source/Type	STP Treated Water	8	Sample Receipt On	26.06.2020
3	Date of Analysis Start	26.06.2020	9	Sample RC No	057
4	Date of Analysis End/Date Of Report	02.07.2020/02.07.2020	10	Sample Code No	EGSSPL/207
5	Report No	EGSSPL/207	11	Quantity of Sample Received	2Ltrs
6	Appearance of Sample	Colorless Liquid	12	Sample Particulars	Sample received in a Can

S. No	Parameters	Results	Tolerance Limits	Test Method
1	pH@24.8°C	7.15	6.5-9.0	IS 3025:Part-11:1983 (Reaffirmed 2017)
2	Total Suspended Solids, mg/L	4	20	IS 3025:Part-17:1984 (Reaffirmed-2017)
3	Bio-Chemical Oxygen Demand (3Days at 27°C), mg/L	8	10	IS 3025:Part-44:1993 (Reaffirmed-2019)
4	Chemical Oxygen Demand, mg/L	36.8	- 50	IS 3025:Part-58:2006 (Reaffirmed-2017)
5	Ammonical nitrogen as NH ₃ -N, mg/L	3.6	5	APHA 23 rd Edition 4500,NH ₃ ,B,C:2017
6	Total nitrogen, mg/L	6.7	10	IS 3025:Part-34:1988 (Reaffirmed-2019)
7	Fecal Coliform, MPN/100ml	30	<100	APHA 23 rd Edition(9221B): 2017

Note: Sample not drawn by us

BDL: Below Detection Limit

End Of Report


Authorized Signatory
(P.Hanumanthaiah)
Government Analyst

Reg. Office: #93, 7th Cross, Lower Palace Orchard, Bengaluru-560003, Karnataka, India
Tel: 080-23464664, 23464665, www.egsspl.com



National Analytical Laboratories And Research Center

ISO 9001:2015 / OHSAS 18001:2007

No. 1064, 2nd Floor, Rajagopal Nagar Main Road, Near Police Station, 2nd Stage
Peenya Industrial Area, Bangalore - 560 058. | E - mail : enquiry.nalrc@gmail.com
Tel : 080 41214555 | Mob : +91 70901 54555

TEST REPORT

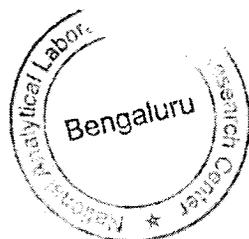
Name & Address of the Customer : M/s. Musashi Auto Parts India Pvt Ltd
Sy no 52/1&2P.53P, 54/1P, 55,56,61/1, 2&3, 62/1&2,
3rd phase Industrial Area, Raghunathpura(Village),
Kasaba Hobli, Doddaballapura, Bengaluru-562163

Date of Sample Collection : 14/03/2020
Particulars of sample : ETP Treated water
Sample Qty: 2 Liters+250ml, Sampling Type: Grab,
Sampling Point: From ETP Treated Water Tank

Date of sample Receipt : 14/03/2020
Sample ID/ Code : NALRC/2020/03/WW/249
Date of Analysis Started : 14/03/2020
Date of Completion : 18/03/2020
Report No : NALRC/2020/03/538
Report Date : 18/03/2020
Page No : 1/1
Description: - Colourless liquid having unobjectionable odour.

Sl. No	Parameters	Unit	Result	Standards as per KSPCB	Test Method
1	Total Suspended Solids	mg/L	<3.0	100 max	IS 3025(P-17) 1984 (RA-2017)
2	pH Value @ 25°C	---	7.9	5.5-9.0	IS 3025(P-11) 1983 (RA-2017)
3	Conductivity @ 25°C	µmhos/cm	1182.0	2250 max	IS 3025 (P-14)1984 (RA-2019)
4	Oil & Grease	mg/L	<2.0	10 max	IS 3025(P-39) 1991(RA-2019)
5	Biochemical Oxygen Demand (3days @ 27°C)	mg/L	8.0	100 max	IS 3025(P-44) 1993 (RA-2019)
6	Chemical Oxygen Demand	mg/L	69.0	250 max	IS 3025(P-58) 2006(RA-2017)
7	Chloride as Cl	mg/L	158.0	600 max	IS 3025(P-32) 1988 (RA-2019)
8	Sulphate as SO ₄	mg/L	84.0	1000 max	4500SO ₄ ²⁻ E APHA 23nd Edition
9	Total Dissolved Solids	mg/L	740.0	2100 max	IS 3025(P-16) 1984 (RA-2017)
10	Arsenic as As	mg/L	<0.01	0.2 max	APHA 22nd Edition 3120 B
11	Cyanide as CN	mg/L	NIL	0.2 Max	IS 3025 (P-27) 1986 (RA 2019)

*****End of the report*****



Analyzed By

Authorized Signatory

Note 1. The results listed above pertain only to the tested samples and applicable parameters. 2. Samples will be stored for a period of 15 Days unless otherwise specified. 3. This report is not to be reproduced either wholly or in part and can not be used as evidence in the court of law and should not be used in any advertising media without prior written permission. 4. Sampling not done by us, unless specified.

NALRC/FF/6/11/10



National Analytical Laboratories And Research Center
ISO 9001:2015 / OHSAS 18001:2007

No. 1064, 2nd Floor, Rajagopal Nagar Main Road, Near Police Station, 2nd Stage
 Peenya Industrial Area, Bangalore - 560 058. | E - mail : enquiry.nalrc@gmail.com
 Tel : 080 41214555 | Mob : +91 70901 54555

TEST REPORT

Name & Address of the Customer : M/s. Musashi Auto Parts India Pvt Ltd
 Sy no 52/1&2P.53P, 54/1P, 55,56,61/1, 2&3, 62/1&2,
 3rd phase Industrial Area, Raghunathpura(Village),
 Kasaba Hobli, Doddaballapura, Bengaluru-562163

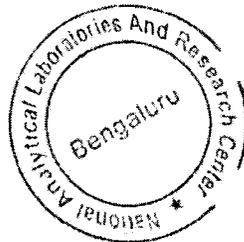
Date of Sample Collection : 14/03/2020
 Particulars of sample : STP Treated water
 Sample Qty: 2 Liters+250ml, Sampling Type: Grab,
 Sampling Point: From STP Treated Water Tank

Date of sample Receipt : 14/03/2020
 Sample ID/ Code : NALRC/2020/03/WW/248
 Date of Analysis Started : 14/03/2020
 Date of Completion : 18/03/2020
 Report No : NALRC/2020/03/537
 Report Date : 18/03/2020
 Page No : 1/1

Description: Colourless liquid having unobjectionable odour.

SI No	Parameters	Unit	Result	Standards as per KSPCB	Test Method
1	Ph Value @ 25°C	---	8.2	6.5-9.0	IS 3025(P-11) 1983 (RA-2017)
2	Total Suspended Solids	mg/L	<3.0	20 Max	IS 3025(P-17) 1984 (RA-2017)
3	Bio-Chemical Oxygen Demand (3days @ 27°C)	mg/L	<3.0	10 Max	IS 3025(P-44) 1993 (RA-2019)
4	Chemical Oxygen Demand	mg/L	9.0	50 Max	IS 3025(P-58) 2006 (RA-2017)
5	Ammonical Nitrogen as N	mg/L	<1.0	5 Max	IS 3025(P-34) 1988 (RA-2019)
6	Total nitrogen as N	mg/L	2.4	10 Max	IS 3025(P-34) 1988 (RA-2019)
7	Oil & Grease	mg/L	<2.0	10 max	IS 3025(P-39) 1991(RA-2019)
	Faecal Coliform	MPN/100ml	10.0	100 Max	IS 1622-1981 (RA 2019)

*****End of the report*****




 Analyzed By


 Authorized Signatory

Note 1. The results listed above pertain only to the tested samples and applicable parameters. 2. Samples will be stored for a period of 15 Days unless otherwise specified. 3. This report is not to be reproduced either wholly or in part and can not be used as evidence in the court of law and should not be used in any advertising media without prior written permission. 4. Sampling not done by us, unless specified.

NALRC/FF/61/AD



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Recognized by Ministry Of Environment & Forests (MOEF)
Govt. Of India, New Delhi, Dt: 25.02.2019 to 24.02.2024

An ISO 9001:2015 & OHSAS 18001:2007 Certified Company
48/A-4, KIADB Industrial Area, Doddaballapur, Bengaluru-561203
Tel: 080-27630563, E-mail: lab@egsspl.com, ecogreen@egsspl.com



Pg 1 Of 2

CIN: U74140KA2005PTC036991

EGSSPL/TF/09/01

TEST REPORT

1	Customer Name & Address	M/S. Keihin Fie Pvt.Ltd Sy.No.33/3,35/2,36/1,36/2,37/3,37/4,37/5, 38/1,38/2 & 39 of Obedanahalli Village, Kasaba Hobli,Doddaballapur Taluk, Doddaballapura 3rd Phase Industrial Area, Karnataka Industrial Area Development Board Bangalore Rural District	7	Sample Collected On	28.02.2020
2	Sample Source/Type	STP-Outlet Water	8	Sample Receipt On	28.02.2020
3	Date of Analysis Start	28.02.2020	9	Sample RC No	915
4	Date of Analysis End/Date Of Report	06.03.2020/06.03.2020	10	Sample Code No	EGSSPL/1043
5	Report No	EGSSPL/1043	11	Quantity of Sample Received	2Ltrs
6	Appearance of Sample	Colorless Liquid	12	Sample Particulars	Sample received in a Can

S.No	Parameters	Results	Tolerance Limits	Test Method
1	pH @24.5°C, Max	6.75	6.5-9.0	IS 3025:Part-11:1983 (Reaffirmed-2017)
2	Total nitrogen, mg/L, Max	8.2	10	IS 3025:Part-34:1988 (Reaffirmed-2019)
3	Total Suspended Solids, mg/L, Max	12	20	IS 3025:Part-17:1984 (Reaffirmed-2017)
4	Bio-Chemical Oxygen Demand, mg/L (3Days at 27°C), Max	9	10	IS 3025:Part-44:1993 (Reaffirmed-2019)
5	Chemical Oxygen Demand, mg/L,Max	46.8	50	IS 3025:Part-58:2006 (Reaffirmed-2017)
6	Ammonical nitrogen as NH ₃ -N, mg/L, Max	4.4	5	APHA 23 rd Edition 2017: 4500,NH ₃ , B,C
7	Fecal Coliforms, MPN/100ml, Max	35	<1000	APHA 23 rd Edition(9221 A,B,C,D,E & F):2017
8	Oil & Grease, mg/L, Max	8	10	IS 3025:Part-39:1991 (Reaffirmed-2019)

Note: Sample Drawn by us


Authorized Signatory
(P.Hanumanthaiah)
Government Analyst

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Pg 1 Of 2

CIN: U74140KA2005PTC036991

EGSSPL/TF/09/01

TEST REPORT

1	Customer Name & Address	M/S. Keihin Fie Pvt.Ltd Sy.No.33/3,35/2,36/1,36/2,37/3,37/4,37/5, 38/1,38/2 & 39 of Obedanahalli Village, Kasaba Hobli,Doddaballapur Taluk, Doddaballapura 3rd Phase Industrial Area, Karnataka Industrial Area Development Board Bangalore Rural District	7	Sample Collected On	28.02.2020
2	Sample Source/Type	STP-Inlet Water	8	Sample Receipt On	28.02.2020
3	Date of Analysis Start	28.02.2020	9	Sample RC No	915
4	Date of Analysis End/Date Of Report	06.03.2020/06.03.2020	10	Sample Code No	EGSSPL/1042
5	Report No	EGSSPL/1042	11	Quantity of Sample Received	2Ltrs
6	Appearance of Sample	Slightly Turbid	12	Sample Particulars	Sample received in a Can

S.No	PARAMETERS	RESULTS	TEST METHOD
1	pH @24.4°C	7.36	IS 3025:Part-11:1983 (Reaffirmed-2017)
2	Total nitrogen, mg/L	180	IS 3025:Part-34:1988 (Reaffirmed-2019)
3	Total Suspended Solids, mg/L	290	IS 3025:Part-17:1984 (Reaffirmed-2017)
4	Bio-Chemical Oxygen Demand, mg/L (3Days at 27°C)	50	IS 3025:Part-44:1993 (Reaffirmed- 2019)
5	Chemical Oxygen Demand, mg/L	167.3	IS 3025:Part-58:2006 (Reaffirmed-2017)
6	Ammonical nitrogen as NH ₃ -N, mg/L	162.4	APHA 23rd Edition:2017: 4500,NH ₃ , B,C
7	Fecal Coliforms, MPN/100ml	900	APHA 23 rd Edition(9221 A,B,C,D,E & F):2017
8	Oil & Grease, mg/L	50	IS 3025:Part-39:1991 (Reaffirmed-2019)

[Signature]
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Pg 1 Of 2

CIN: U74140KA2005PTC036991

TEST REPORT

EGSSPL/TF/09/01

1	Customer Name & Address	M/S. Keihin Fie Pvt.Ltd Sy.No.33/3,35/2,36/1,36/2,37/3,37/4,37/5, 38/1,38/2 & 39 of Obedanahalli Village, Kasaba Hobli,Doddaballapur Taluk, Doddaballapura 3rd Phase Industrial Area, Karnataka Industrial Area Development Board Bangalore Rural District	7	Sample Collected On	28.02.2020
2	Sample Source/Type	ETP-Outlet Water	8	Sample Receipt On/Time	28.02.2020
3	Date of Analysis Start	28.02.2020	9	Sample RC No.	913
4	Date of Analysis End/Date Of Report	06.03.2020/06.03.2020	10	Sample Code No	EGSSPL/1040
5	Report No	EGSSPL/1040	11	Quantity of Sample Received	2Ltrs
6	Appearance of Sample	Colorless Liquid	12	Sample Particulars	Sample received in a Can

S. No	PARAMETERS	RESULTS	LIMITS	TEST METHOD
1	pH @24.4°C	6.75	6-9	IS 3025:Part-11:1983 (Reaffirmed-2017)
2	Temperature, °C	26.7	-	IS 3025:Part-09:1984 (Reaffirmed-2017)
3	Total Dissolved Solids, mg/L	1492	-	IS 3025:Part-16:1984 (Reaffirmed-2017)
4	Total Suspended Solids(TSS), mg/L	18	100	IS 3025:Part-17:1984 (Reaffirmed-2017)
5	Oil & Grease, mg/L	BDL	10	IS 3025:Part-39:1991 (Reaffirmed-2019)
6	Total Metal, mg/L	2.2	10	EGSSPL/SOP/WW/05 (By Calculation Method)
7	Ammonical Nitrogen, mg/L	2	50	APHA 23 rd Edition:2017-4500-NH3,B,C
8	Hexavalent Chromium as Cr+6, mg/L	BDL	0.1	IS 3025:Part-52:2019
9	Total Chromium as Cr, mg/L	BDL	2	APHA 23 rd Edition:2017-3111 B
10	Sulphides, mg/L	BDL	2	APHA 23 rd Edition:2017 4500-S ² -F
11	Sulphates, mg/L	105.8	400	APHA 23 rd Edition:2017 4500-SO ₄ ²⁻ E
12	Phosphates, mg/L	4.5	5	IS 3025:Part-31:1988 (Reaffirmed-2019)
13	Copper as Cu, mg/L	BDL	3.0	APHA 23 rd Edition: 2017-3111 B
14	Cyanide as CN, mg/L	BDL	0.2	APHA 23 rd Edition: 2017 4500-CN- E
15	Total Residual Chlorine, mg/L	BDL	1	IS 3025:Part-26:1986 (Reaffirmed-2019)
16	Zinc as Zn, mg/L	1.5	5.0	APHA 23 rd Edition:2017-3111 B
17	Lead as Pb, mg/L	BDL	0.1	APHA 23 rd Edition:2017-3111 B
18	Iron as Fe, mg/L	0.7	3.0	APHA 23 rd Edition:2017-3111 B
19	Arsenic as As, mg/L	BDL	0.2	APHA 23 rd Edition:2017-3111 B
20	Aluminum as Al, mg/L	BDL	5.0	APHA 23 rd Edition:2017-3111 B
21	Nickel as Ni, mg/L	BDL	3.0	APHA 23 rd Edition:2017-3111 B
22	Fluoride as F, mg/L	1.9	15	APHA 23 rd Edition:2017 4500-F- D
23	Chemical Oxygen Demand, mg/L	83.7	-	IS 3025:Part-58:2006 (Reaffirmed-2017)

BDL:Below Detection Limit

[Signature]
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(P.Hanumanthaiah)
Government Analyst

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Pg 1 Of 2

CIN: U74140KA2005PTC036991

EGSSPL/TF/09/01

TEST REPORT

1	Customer Name & Address	M/S. Keihin Fie Pvt.Ltd Sy.No.33/3,35/2,36/1,36/2,37/3,37/4,37/5, 38/1,38/2 & 39 of Obedanahalli Village, Kasaba Hobli,Doddaballapur Taluk, Doddaballapura 3rd Phase Industrial Area, Karnataka Industrial Area Development Board Bangalore Rural District	7	Sample Collected On	28.02.2020
2	Sample Source/Type	ETP-Inlet Water	8	Sample Receipt On	28.02.2020
3	Date of Analysis Start	28.02.2020	9	Sample RC No	913
4	Date of Analysis End/Date Of Report	06.03.2020/06.03.2020	10	Sample Code No	EGSSPL/1039
5	Report No	EGSSPL/1039	11	Quantity of Sample Received	2Ltrs
6	Appearance of Sample	Slightly Whitish Color	12	Sample Particulars	Sample received in a Can

S. No	PARAMETERS	RESULTS	TEST METHOD
1	pH @24.9°C	4.10	IS 3025:Part-11:1983 (Reaffirmed-2017)
2	Temperature, °C	26.4	IS 3025:Part-09:1984 (Reaffirmed-2017)
3	Total Dissolved Solids, mg/L	3568	IS 3025:Part-16:1984 (Reaffirmed-2017)
4	Total Suspended Solids(TSS), mg/L	300	IS 3025:Part-17:1984 (Reaffirmed-2017)
5	Oil & Grease, mg/L	6	IS 3025:Part-39:1991 (Reaffirmed-2019)
6	Total Metal, mg/L	38.6	EGSSPL/SOP/WW/05 (By Calculation Method)
7	Ammonical Nitrogen, mg/L	4.2	APHA 23 rd Edition:2017-4500-NH3,B,C
8	Hexavalent Chromium as Cr+6, mg/L	BDL	IS 3025:Part-52:2019
9	Total Chromium as Cr, mg/L	16.8	APHA 23 rd Edition:2017-3111 B
10	Sulphides, mg/L	0.8	APHA 23 rd Edition:2017 4500-S ² -F
11	Sulphates, mg/L	4.8	APHA 23 rd Edition:2017 4500-SO ₄ ²⁻ E
12	Phosphates, mg/L	36.9	IS 3025:Part-31:1988 (Reaffirmed-2019)
13	Copper as Cu, mg/L	BDL	APHA 23 rd Edition:2017-3111 B
14	Cyanide as CN, mg/L	BDL	APHA 23 rd Edition: 2017 4500-CN- E
15	Total Residual Chlorine, mg/L	0.6	IS 3025:Part-26:1986 (Reaffirmed-2019)
16	Zinc as Zn, mg/L	10.5	APHA 23 rd Edition:2017-3111 B
17	Lead as Pb, mg/L	BDL	APHA 23 rd Edition:2017-3111 B
18	Iron as Fe, mg/L	7.6	APHA 23 rd Edition:2017-3111 B
19	Arsenic as As, mg/L	BDL	APHA 23 rd Edition:2017-3111 B
20	Aluminum as Al, mg/L	3.7	APHA 23 rd Edition:2017-3111 B
21	Nickel as Ni, mg/L	BDL	APHA 23 rd Edition:2017-3111 B
22	Fluoride as F, mg/L	4.3	APHA 23 rd Edition: 2017 4500-F- D
23	Chemical Oxygen Demand, mg/L	115.5	IS 3025:Part-58:2006(Reaffirmed-2017)

BDL:Below Detection Limit

[Signature]
Authorized Signatory
(P.Hanumanthaiah)
Government Analyst

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Tel: 080-23464664/23464665, E-mail: ecogreen@egsspl.com, Website: www.egsspl.com.

Hubert Enviro Care Systems (P) Ltd.

18, 92nd Street, Ashok Nagar,
Chennai - 600 083.
Ph: 42985555 Fax : 42985500
E-mail : labsales@hecs.in

Laboratory Services Division
(Chemical & Biological Testing)
Recognized by MoEF, BIS
FSSAI Notified Laboratory
ISO 9001, 14001 & OHSAS 18001 Certified.

TEST REPORT

Page : 1 of 1

Name of the Client : M/s. Stelis Biopharma Pvt Ltd.,
Address of the Client : Plot Number 2-D1, Doddaballapur,
3rd Phase, Obadenahalli,
Doddaballapur-561 203
Sample Description : Waste Water
Sample Mark : STP Outlet
Sample Drawn By : Hubert Enviro Care Systems Pvt Ltd.,
Sampling/received Date : 09/11/2019 -11/11/2019
Analysis Commenced On : 11/11/2019

Report No. : HECSL/WW/008/111119
Report Date : 18/11/2019

Completed On : 18/11/2019

S.No.	Parameters	Units	Results	Test Method	KSPCB Limits
1	pH@ 25°C	-	7.37	4500 H+ B APHA 23rd Edn: 2017	6.5-9.0
2	BOD, 5 days @ 20°C as O2	mg/l	4.0	APHA 5210 B 23rd edition: 2017	10 Max
3	Turbidity	NTU	BLQ(LOQ 0.1)	IS 3025:(Pt-10):1984	2 Max
4	Oil and Grease	mg/l	BLQ(LOQ 4.0)	IS 3025(Pt 39): 1991	10 Max

Note:- BLQ - Below the Limit of Quantification, LOQ- Limit of Quantification, NTU- Nephelometric Turbidity Unit,
mg/l - Milligrams per liter.

Remarks:-STP Outlet as above parameters meets KSPCB Standards.

End of Report

B. Sharma
Tested By



V.S

Authorized Signatory

V. KUMARAVEL
Laboratory Manager

1. The report in full or part shall not be used for any promotional or publicity purpose without written consent by HECS organization. 2. Samples are not drawn by HECS unless or otherwise mentioned. 3. Unless specifically requested by customer the test items will not be retained more than 15 days from the date of issue of test report. 4. Under no circumstances lab accepts any liability or loss/ damage caused by use or misuse of test report after invoicing or issue of test report. 5. The test results relate only to the test items, & # not under scope of accreditation.

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TEST REPORT

Page : 1 of 1

Name of the Client : M/s. Stelis Biopharma Pvt Ltd.,
Address of the Client : Plot Number 2-D1, Doddaballapur,
3rd Phase, Obadenahalli,
Doddaballapur-561 203
Sample Description : Waste Water
Sample Mark : STP Outlet
Sample Drawn By : Hubert Enviro Care Systems Pvt Ltd.,
Sampling/received Date : 09/11/2019 -11/11/2019
Analysis Commenced On : 12/11/2019

Report No. : HECSL/MB/012/111119
Report Date : 18/11/2019

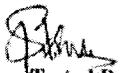
Completed On : 16/11/2019

S.No.	Parameters #	Units	Results	Test Method	KSPCB Limits
1	Escherichia coli	MPN/100ml	< 2	IS 1622	Absent

Note:- MPN - Most Probable Number, < 2 is considered as Absent.

Remarks:- STP Outlet as above parameters meets KSPCB Standards.

End of Report


Tested By





Authorized Signatory

N. MADHARSHA
Section Head - Microbiology

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TEST REPORT

Page : 1 of 1

Name of the Client : M/s. Stelis Biopharma Pvt Ltd.,
Address of the Client : Plot Number 2-D1, Doddaballapur,
3rd Phase, Obadenahalli,
Doddaballapur-561 203
Sample Description : Waste Water
Sample Mark : ETP Outlet
Sample Drawn By : Hubert Enviro Care Systems Pvt Ltd.,
Sampling/received Date : 09/11/2019 -11/11/2019
Analysis Commenced On : 11/11/2019

Report No. : HECSL/WW/010/111119
Report Date : 18/11/2019

Completed On : 18/11/2019

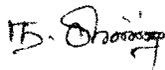
S.No.	Parameters	Units	Results	Test Method	KSPCB Limits
1	Color *	HU	BLQ(LOQ 1.0)	IS:3025:(Pt 4)1983	See Note*
2	Odour	-	Agreeable	IS 3025 (Part5)-1983	See Note*
3	Total suspended Solids	mg/l	3.0	IS 3025 (Part 17) 1984	100 Max
4	pH @ 25°C	-	7.46	4500 H+ B APHA 23rd Edn: 2017	6.0 - 8.5
5	Total Dissolved Solids	mg/l	1218.0	IS 3025 (Part 16) 1984	2100 Max
6	Oil & Grease	mg/l	BLQ(LOQ 4.0)	IS 3025 (Part 39) 1991	10 Max
7	BOD, 3 days @ 27°C as O2	mg/l	3.0	IS:3025 (Pt 44)1993	100 Max
8	Chloride as Cl-	mg/l	449.86	IS 3025 (Part 32) 1988	600 Max
9	Sulphide as S2-	mg/l	BLQ(LOQ 0.04)	IS:3025 (Pt 29)1986	1000 Max
10	Residual Sodium Carbonate as Na2CO3	meq/l	BLQ(LOQ 1.0)	IS 11624-1986	5.0 Max
11	Electrical Conductivity @ 25°C	µS/cm	2050.0	IS:3025:(Pt-14):1983	2250 Max

Note:- BLQ - Below the Limit of Quantification, LOQ- Limit of Quantification, °C - Degree Celsius,
HU - Hazen Unit, mg/l - Milligrams per liter.

* - All Efforts should be made to remove color and unpleasant odor as far as possible.

Remarks:-ETP Outlet as above parameters meets KSPCB Standards.

End of Report

15. 

Tested By





Authorized Signatory

V. KUMARAVEL
Laboratory Manager

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TEST REPORT

Page : 1 of 1

Name of the Client : M/s. Stelis Biopharma Pvt Ltd.,
Address of the Client : Plot Number 2-D1, Doddaballapur,
3rd Phase, Obadenahalli,
Doddaballapur-561 203
Sample Description : Waste Water
Sample Mark : ETP Inlet
Sample Drawn By : Hubert Enviro Care Systems Pvt Ltd.,
Sampling/received Date : 09/11/2019 -11/11/2019
Analysis Commenced On : 11/11/2019

Report No. : HECSL/WW/009/111119
Report Date : 18/11/2019

Completed On : 18/11/2019

S.No.	Parameters	Units	Results	Test Method
1	Color *	HU	BLQ(LOQ 1.0)	IS:3025:(Pt 4):1983
2	Odour	-	Agreeable	IS 3025 (Part5)-1983
3	Total suspended Solids	mg/l	12.0	IS 3025 (Part 17) 1984
4	pH @ 25°C	-	6.94	4500 H+ B APHA 23rd Edn: 2017
5	Total Dissolved Solids	mg/l	648.0	IS 3025 (Part 16) 1984
6	Oil & Grease	mg/l	BLQ(LOQ 4.0)	IS 3025 (Part 39) 1991
7	BOD, 3 days @ 27°C as O ₂	mg/l	10.0	IS:3025 (Pt 44):1993
8	Chloride as Cl ⁻	mg/l	174.94	IS 3025 (Part 32) 1988
9	Sulphide as S ²⁻	mg/l	BLQ(LOQ 0.04)	IS:3025 (Pt 29):1986
10	Residual Sodium Carbonate as Na ₂ CO ₃	meq/l	BLQ(LOQ 1.0)	IS 11624-1986
11	Electrical Conductivity @ 25°C	µS/cm	1060.0	IS:3025:(Pt-14):1983

Note:- BLQ - Below the Limit of Quantification, LOQ- Limit of Quantification, HU - Hazen Unit, mg/l - Milligrams per liter.

End of Report

15. 
Tested By





Authorized Signatory

V. KUMARAVEL
Laboratory Manager

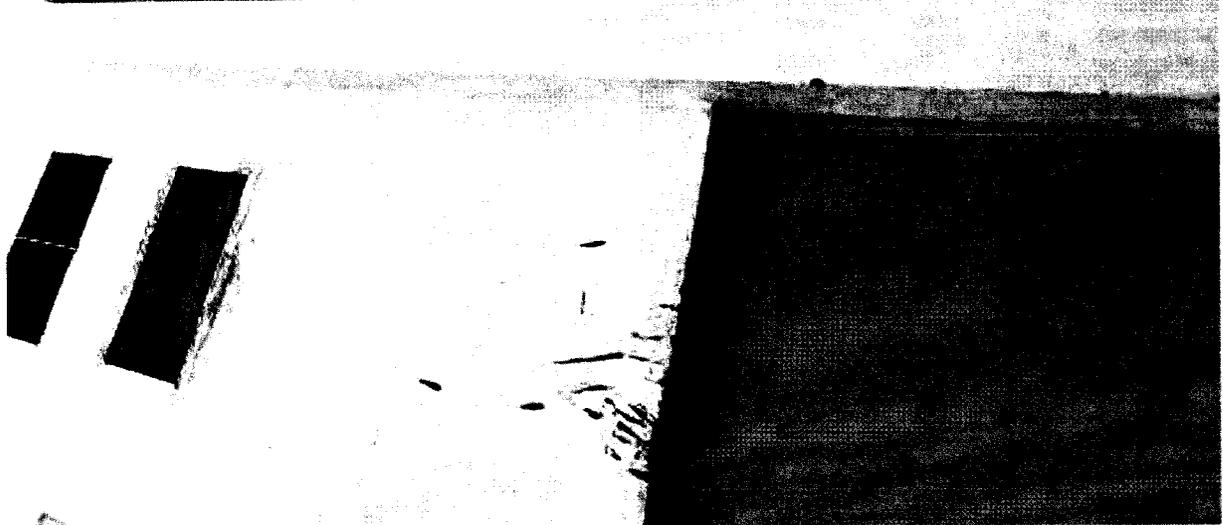
1. The report in full or part shall not be used for any promotional or publicity purpose without written consent by HECS organization. 2. Samples are not drawn by HECS unless or otherwise mentioned. 3. Unless specifically requested by customer the test items will not be retained more than 15 days from the date of issue of test report. 4. Under no circumstances lab accepts any liability or loss / damage caused by use or misuse of test report after invoicing or issue of test report. 5. The test results relate only to the test items. 6. # not under scope of accreditation.

HECS/Q/FMT/50

ANNEXURE-6

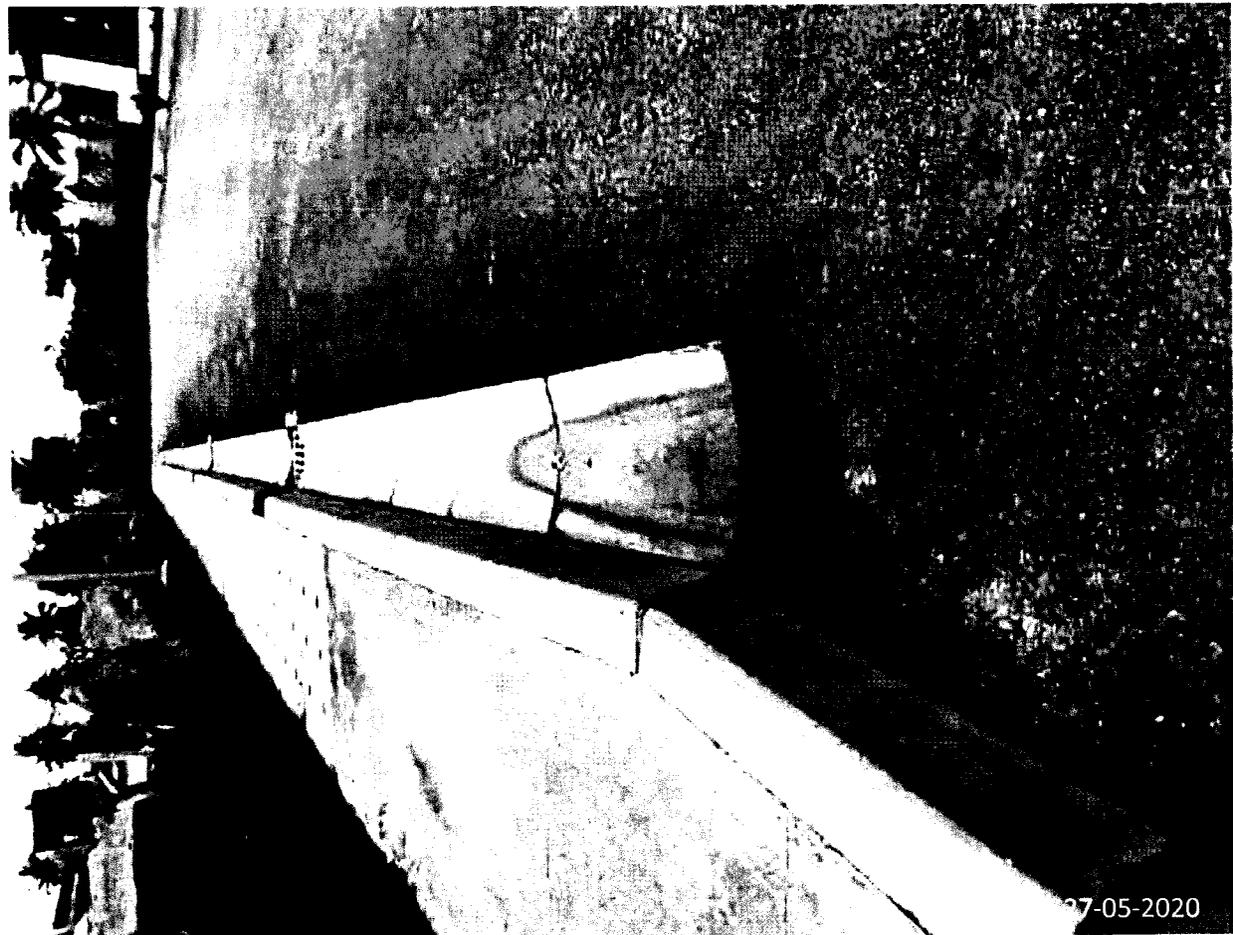
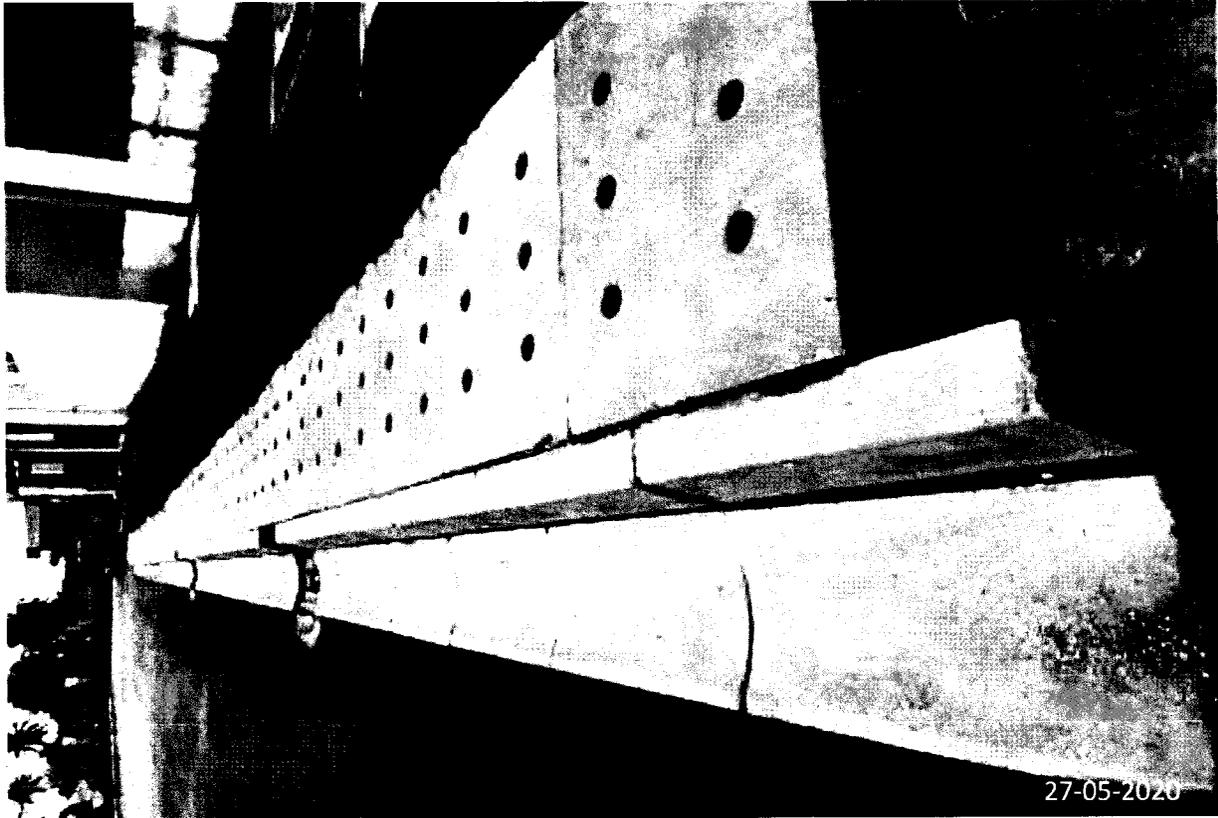
Site Photographs of Individual Industry

Roof Top Collector



Site Photographs of Individual Industry

Storm Water Drain



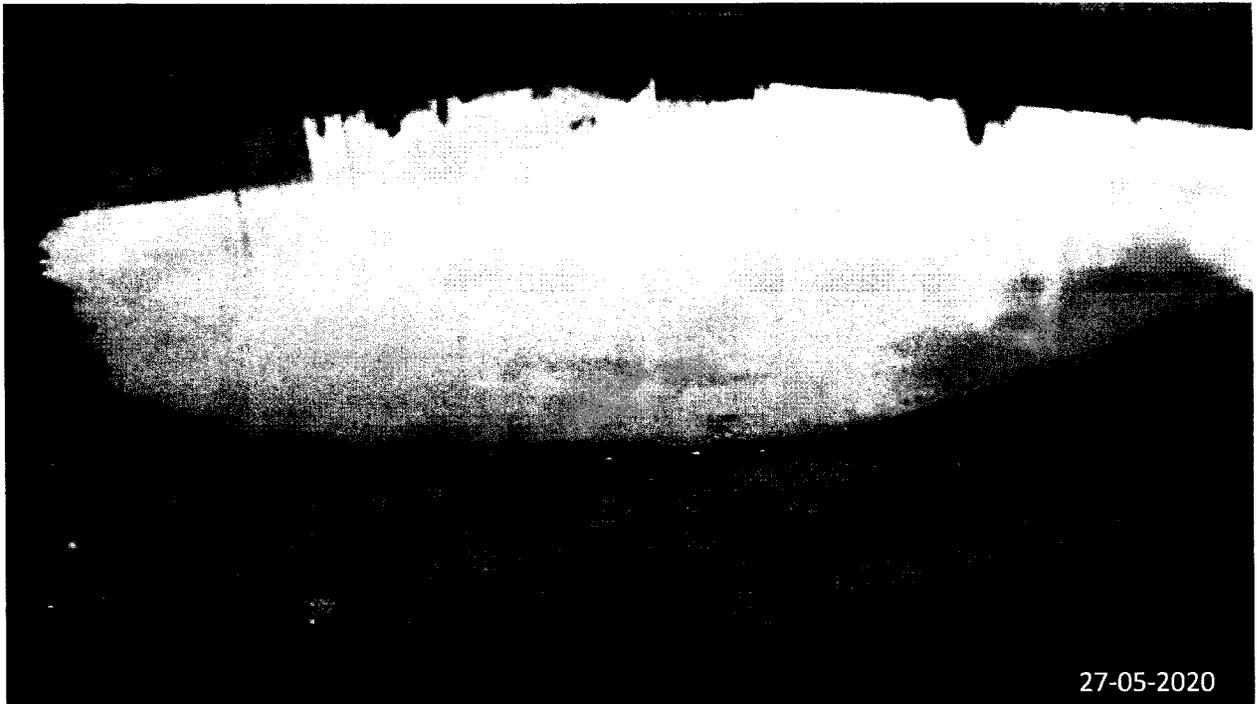
Site Photographs of Individual Industry

Recharge Pit



Site Photographs of Individual Industry

Rainwater Harvesting Pond



of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form 1 and the Supplementary Form 1A, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.

7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-

7(i) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

I. Stage (1) - Screening:

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form 1 by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project . The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

II. Stage (2) - Scoping:

(i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

ANNEXURE - 7

concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form 1/Form 1A including Terms of Reference proposed by the applicant, a site visit by a sub-group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes /Housing) shall not require Scoping and will be appraised on the basis of Form 1/ Form 1A and the conceptual plan.

- (ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form 1. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities. If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form 1, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.
- (iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

III. Stage (3) - Public Consultation:

- (i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

- (a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- (b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.
- (c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.
- III “(cc) maintenance dredging provided the dredged material shall be disposed within port limits.”;
- III “(d) All Building or Construction projects or Area Development projects (which do not contain any category ‘A’ projects and activities) and Townships (item 8(a) and 8(b) in the Schedule to the notification).”
- e) all Category ‘B2’ projects and activities.
- f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.
- (ii) The Public Consultation shall ordinarily have two components comprising of:-
 - (a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;
 - (b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.
 - (iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five) of a request to the effect from the applicant.
 - (iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period directly to the regulatory authority concerned as above, the regulatory

I: II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days,.

- (v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.
- (vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form, within seven days of the receipt of a written request for arranging the public hearing. Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.
- (vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

IV. Stage (4) - Appraisal:

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



3.4 Environmentally/Ecologically Sensitive Area

This section details the environmentally sensitive areas present within the project area and surrounding environs. It includes national parks, state forest, essential habitats etc. The environmental sensitive areas covering an aerial distance of 15 km PIA from project boundary is given in Table 3-1 and Figure 3-3.

Table 3-1: Environmentally/Ecologically sensitive areas within 15 km radius of the project boundary

S. No	Areas	Distance & Direction from project boundary			
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value	Devanahalli Fort-14.23 km ESE Chikkajala Fort- 13.13 km SE			
2	Areas which are important or sensitive for ecological reasons – Wetlands, Watercourses or other water bodies, coastal zone, biospheres, mountains, forests	S. No	Places	Dist	Dir
		1	Dodda Tumkurkere	5.05	SW
		2	Aradeshahallikere	4.29	SSW
		3	Nandi Hills	12.34	NE
		4	Dibbagiri RF	11.1	NE
		5	Nandhi RF	12.34	NE
		6	Kallukote RF	12.16	NNE
		7	Narasimhadeverabetta RF	14.04	NNE
		8	Devarabetta Extn RF	12.93	NNW
		9	Melnayakanahalli RF	14.6	NW
		10	Ghatti Subbarayana RF	10.32	NW
		11	RF Near Palanjogahalli	5.7	NW
		12	Kolur RF	11.57	NW
		13	Gundagolipura RF	9.89	WSW
		14	Hasarohatta Tank	12.93	SW
		15	Madhure RF	14.83	SW
		16	Yaratiganahalli RF	13.54	SE
		17	RF near Palya	12.57	SE
		18	Akkupet RF	12.56	ESE
		19	Sir M. Vishweshwarajah Dam	15.68	NNW

3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, overwintering, migration	No such protective area is present within 15 km radius of the study area.			
4	Inland, coastal, marine or underground waters	NA			
5	State, National boundaries	NA			
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas	NH 207 national highway approximately 1.2 km in North direction			
7	Defence installations	Nil			
8	Densely populated or built-up area (Nearest Town, City, District)	Doddaballapur -3.9 Km, W			
9	Areas occupied by sensitive man-made land uses (hospitals, schools, places of worship, community facilities)	Sl.No	Place	dist (Km)	Dirn
Schools & colleges					
		1	Govt Public School	3.31	SW
		2	Govt High School	3.48	SW
		3	Vinod English High School	3.49	SW
		4	Govt High School	3.29	SW
		5	Govt Higher Primary School	3.34	SW
		6	Govt High School	5.39	WSW
		7	Maple Preschool	4.46	VNW
		8	Eurokids	5.07	NW
		9	Carmel Jyothi HS	6.2	NW
		10	MABL HS	4.43	VNW
		11	Little Angelss School	4.33	VNW
		12	Sri Kongadiyappa HS	5.1	VNW
		13	Aditya PS	4.5	VNW
		14	MSV PS	5.03	W
		15	Jawahar Navodaya Vidyalaya	2.9	WSW
		16	Sri Kongadiyappa College	5.12	VNW
		17	Vogue Institute of Fashion Technology	2.7	SW
		18	MS Engg College	9.77	SSE
		19	Devala Maharishi School	4.2	VNW
		20	Govt College	6.61	NW
		21	Lavanya BEd Collge	5.5	NW
		22	Vidyaidhi PU College	5.69	NW
		23	Mahaveer Jain	4.6	NW

Obtaining Amendment of EC for Obadenahalli
Industrial Area (KIADB)

EIA Report
Description of the Environment

	College		
24	RL Jalapa Institute of Tech	6.3	VNW
25	Sri Devaraj PU College	6.46	VNW
26	ITI Block	6.62	VNW
27	Govt Jr. College	5.01	VNW
28	Govt PU College	6.27	ESE
29	Swamy Vivekanada School	4.13	VNW
30	Govt. HPS	7.79	NW
31	GITAm University	1.89	ENE
32	MES Pharmacy College	7.1	SSW
Hospitals			
1	New GH	5.12	NW
2	Sign Med HC&RC	5.26	NW
3	Sarathy Hospital	4.8	NW
4	Nandhi Hospital	4.51	NW
5	Manasa Hospital	4.51	NW
6	Vinay ENT Hospital	4.21	NW
7	Ashwini Hospital	4.31	VNW
8	Janata Nursinghome	4.12	VNW
9	New Govt Hospital	3.93	VNW
10	Sri Rama Hospital	4.18	VNW
11	Ramesh Hospital	4.72	VNW
12	Atreya Ayurveda Hospital & Mrdical College	7.8	VNW
13	Kempegowda Hospital	2.66	W
14	Columbia Clinic	3.01	WSW
15	Sri Satya Sai Hospital	3.69	SW
Religious Place			
1	Sri Shiradi Saibaba Temple	3.7	VNW
2	Sri Balanjanya Temple	3.79	VNW
3	Sri Saradha Temple	4.01	VNW
4	New Karaga Temple	4.02	VNW
5	Sri Lakshmi Narshima Swamy Temple	3.9	NW
6	Muthyalammal Temple	5.54	VNW
7	Sri Vinayagar Temple	6.1	NW
8	Masjid	6.67	NW
9	Sri Anjeneya Swamy Temple	4.76	NNW
10	Sri Mutyalamma Temple	3.17	SW

Obtaining Amendment of EC for Obadenahalli
Industrial Area (KIADB)

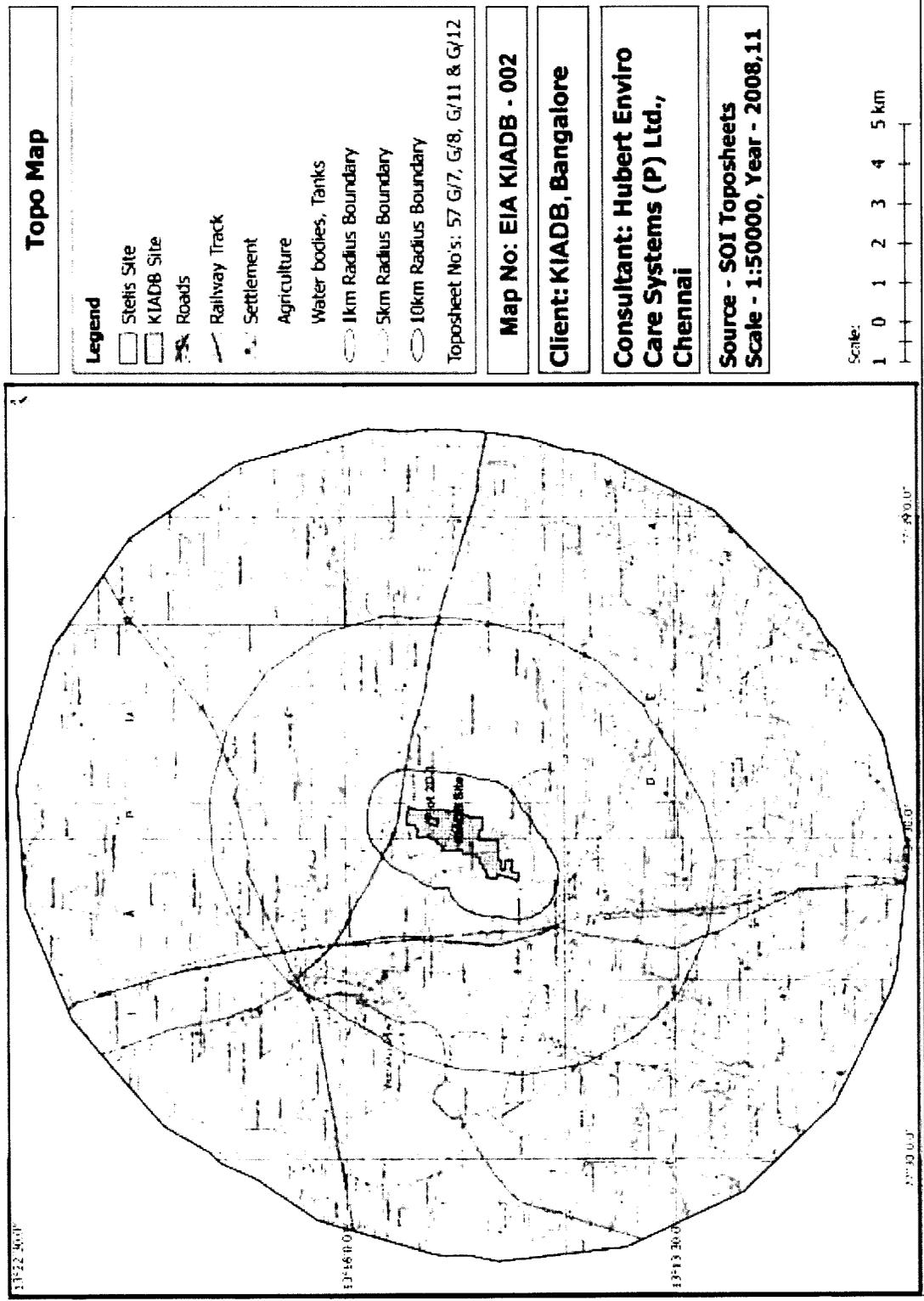
EIA Report
Description of the Environment

		11	Sri Basavanna Temple	3.24	SW
		12	Anjenayaa Temple	3.41	SW
		13	Hanuman Temple	9.6	NNE
		14	Sri Patalamma Devi Temple	3.64	SSW
		15	Muneeswara Swamy Temple	3.67	W
		16	Masjid Munaware	2.8	VNW
		17	Sri Durga devi Temple	3.2	S
		18	Narasimmaswamy Temple	3.56	NE
		19	Sri Sivaparvathy Temple	4.12	NNE
		20	Margadanba Temple	4.2	NNE
		21	Kateramma Temple	4.8	NNE
		22	Anjaneya Temple	4.96	S
		23	Sri Durgamma Devi Temple	9.13	NNE
		24	Hanuman Temple	3.83	SSW
		25	Narasimmaswamy Temple	8.6	NNW
		26	Sakthimariyamman Temple	7.09	NNW
		27	Global Church	7.4	NNW
		28	Gangamma Temple	8.02	NNW
		29	Hindu Temple	8.1	NNW
		30	Sree Naga Vigneswara Temple	9.4	NNW
		31	Sri Channigaraya Swamy Temple	8.36	NW
		32	Masjid Quba	6.15	VNW
		33	Taqua Masjid	5.08	VNW
		34	Vinayagar Temple	5.21	VNW
		35	Shri Ghati Subrahmanya Temple	15.30	NNW
		Others			
		1	Town Police Station	5.34	NW
		2	Post Office	4.38	SW
		3	Dodbalapur Railway Station	2.9	W
		4	Oddarahalli Railway Station	8.2	NNW
		5	Bettahalasur Railway Station	12.6	SSW
		6	New Bus Stand	4.8	VNW
		7	Rural Police Station	4.7	NW
		8	Police Station, Vishwanathapura	4.62	E
10	Areas containing important, high quality or scarce resources, (groundwater resources, surface resources, forestry,	No			

Obtaining Amendment of EC for Obadenahalli
Industrial Area (KIADB)

EIA Report
Description of the Environment

	agriculture, fisheries, tourism, minerals)	
11	Areas already subjected to pollution or environmental damage (those where existing legal environmental standards are exceeded)	No
12	Areas susceptible to natural hazard which could cause the project to present environmental problems, (earthquakes, subsidence, landslides, erosion or extreme or adverse climatic conditions)	Project site located at seismic zone-II



Topo Map

- Legend**
- Stehis Site
 - KIADB Site
 - Roads
 - Railway Track
 - Settlement
 - Agriculture
 - Water bodies, Tanks
 - 1km Radius Boundary
 - 5km Radius Boundary
 - 10km Radius Boundary
- Toposheet No's: 57 G/7, G/8, G/11 & G/12

Map No: EIA KIADB - 002

Client: KIADB, Bangalore

Consultant: Hubert Enviro Care Systems (P) Ltd., Chennai

**Source - SOI Toposheets
Scale - 1:50000, Year - 2008,11**

Scale:
1 0 1 2 3 4 5 km

Figure 3-2 Topo Map of the Study Area

ANNEXURE-10

Obtaining Amendment of EC for Obadenahalli Industrial Area (KIADB) EIA Report
Project Description

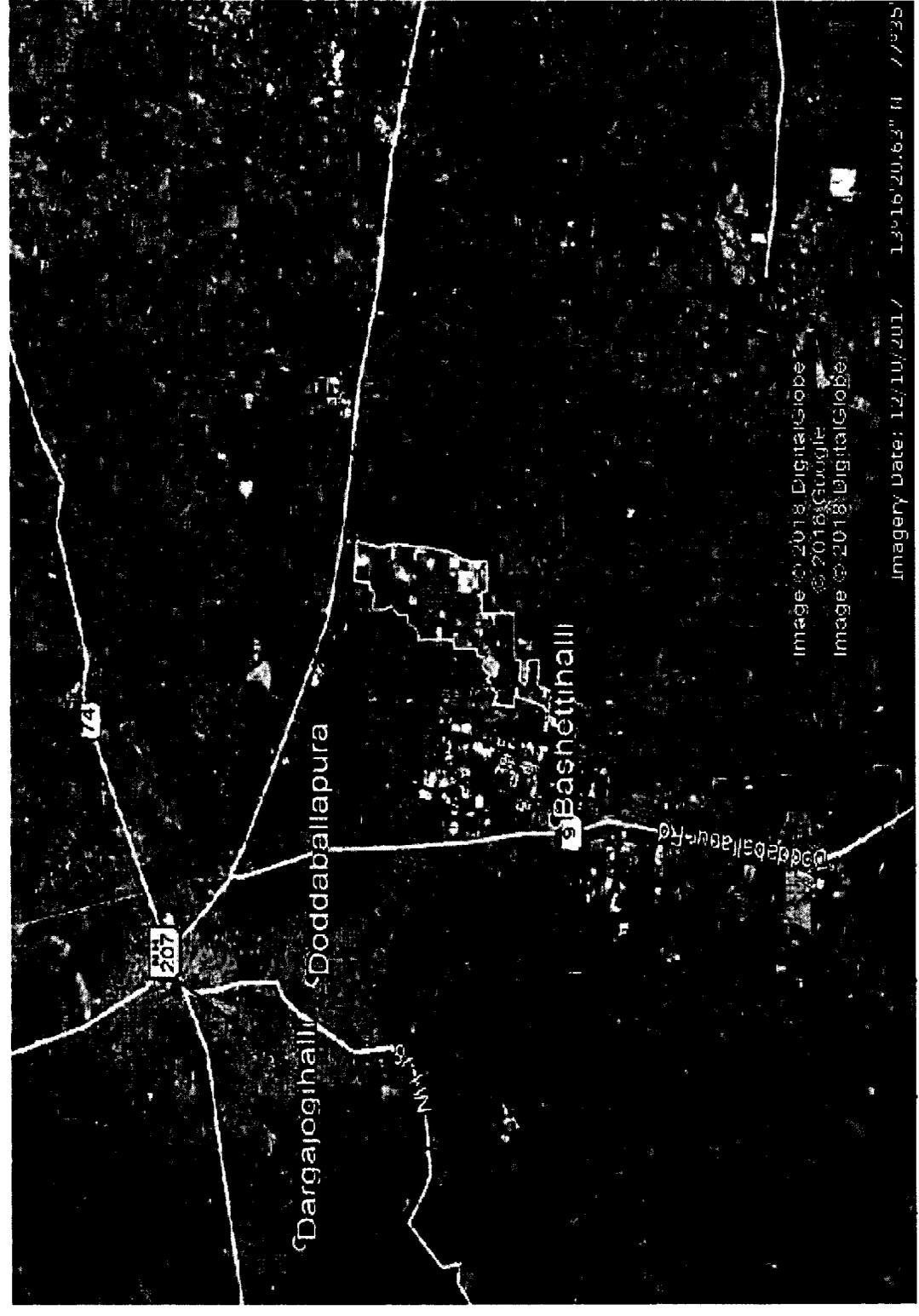


Figure 2-3 Google image showing the project site and 5 Km radial distance



State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 35 IND 2012

Date: 28-03-2016

To,

The CEO & Executive Member,
Karnataka Industrial Area Development Board (KIADB)
#49, 4th & 5th Floors, Khanija Bhavan, East Wing
No.49, Race Course Road, Bengaluru- 560 001

Sir,

Sub: Establishment of industrial area at Doddaballapura industrial area 3rd Phase at Arehalliguddadahalli, Varadanahalli, Kolipura, Obadenahalli, Raghunathapura, Sunnaghatta villages of Devanahalli & Doddaballapura Taluk, Bengaluru Rural District by Karnataka Industrial Area Development Board (KIADB) - Issue of Environmental Clearance-reg.

This has reference to your applications dated 19th December 2012 addressed to SEIAA, Karnataka and subsequent letters addressed to SEIAA/SEAC, Karnataka seeking prior environmental clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of the provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Application in Form 1, prefeasibility report and the additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC), Karnataka. SEAC has recommended for issue of Environmental Clearance in its meetings held on 27th & 28th January 2016.

2. It is, inter-alia, noted that M/s. Karnataka Industrial Area Development Board (KIADB), have proposed for establishment of Doddaballapura industrial area 3rd Phase, Industrial Area for establishment of Orange and Green category industries on a Total plot area of 696.45 Acres (281.84 Ha) [Details of the land is enclosed as Annexure-I]. Out of 696.45 Acres, 336.70 Acres area is for Industrial area, 18.69 Acres area is for Amenities, 16.12 Acres area is for utility, 9.09 Acres area is for Commercial, 71.9 Acres area is for Residential, 71.64 Acres area earmarked for Park, 48 Acres area earmarked for Buffer zone, 34.81 Acre area is for Truck parking and 89.50 Acres area earmarked for Roads [The site plan is

State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India under section 3(B) of E(P) Act, 1986)

SEIAA 35 IND 2012

Establishment of industrial area at Doddaballapura industrial area 3rd Phase
by Karnataka Industrial Areas Development Board (KIADB)

enclosed as Annexure-II]. Total water requirement for the industrial area is 9 MLD (Domestic: 1.9MLD + Industrial: 7.1 MLD) will be met from BWS&SB. Total waste water generated is 7.22 MLD (Domestic effluent: 1.52 MLD + Industrial effluent: 5.7 MLD). Domestic waste water will be treated in STP of capacity 1.6MLD. The industrial effluent will be treated and reused in the individual industry on the bases of advance zero discharge concepts. Total power requirement is 49MW will be sourced from BESCO. The total project cost is Rs.450 Crores.

3. The project proposal has been considered by SEAC on 14th & 15th February 2013 and ToRs were issued on 14th March 2013 for conducting Environment Impact Assessment Study. The EIA has been conducted by M/s. ABC Techno Labs India Private Limited who is accredited from NABET vide No. NABET/EIA/1316/RA001, Rev 09, August 2011 Valid up to 15th November 2016. Public consultation was held on 11th November 2014. The final combined EIA report has been submitted on 17th August 2015.

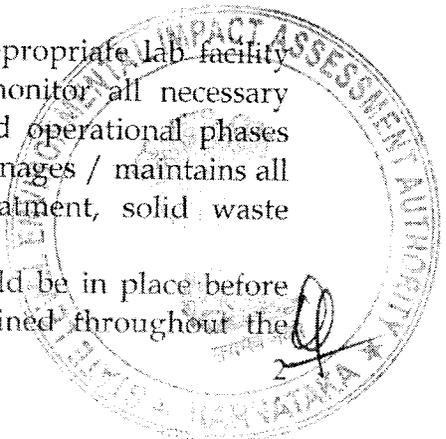
4. Based on the information submitted by you and presentation made by Environmental consultant, M/s. ABC Techno Labs India Private Limited, No.2 2nd Street, Thangam Colony, Anna Nagar West, Chennai Tamil Nadu -600 040. The State Level Expert Appraisal Committee (SEAC) examined the proposal in the meeting held on 11th, 12th & 13th January 2016 and 27th & 28th January 2016 and has recommended for issue of Environmental Clearance.

5. The State Environmental Impact Assessment Authority (SEIAA) Karnataka has considered the project in its meeting held on 8th February 2016 and after due consideration of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations and the appraisal and recommendation of the SEAC and decided to accord Environmental Clearance in accordance with the provisions of Environmental Impact Assessment Notification-2006 and its subsequent amendments, subject to strict compliance of the following terms and conditions:-

A- SPECIFIC CONDITIONS

I. Construction Phase:

1. "Consent for Establishment" shall be obtained from Karnataka State Pollution Control Board under Air and Water Act and a copy shall be submitted to the SEIAA, Karnataka before start of any construction work at the site.
2. Set up an environment management cell with appropriate lab facility shall be created as the project starts. It shall monitor all necessary parameters and activities during construction and operational phases from day one. The cell also ensures that the cell manages / maintains all the environmental aspects such as sewage treatment, solid waste disposal, maintenance of green belt areas, etc.
3. All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the



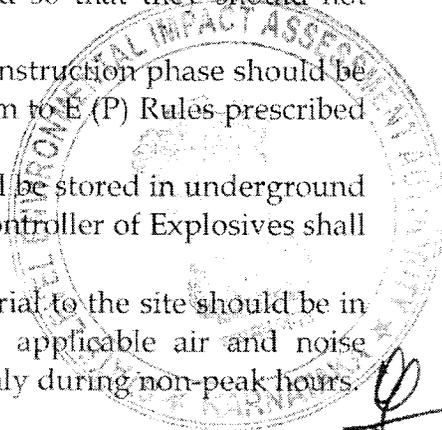
State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India under section 3(B) of E(P) Act, 1986)

SEIAA 35 IND 2012

Establishment of industrial area at Doddaballapura industrial area 3rd Phase
by Karnataka Industrial Areas Development Board (KIADB)

- construction phase. Sufficient number of toilets/bathrooms shall be provided with required mobile toilets, mobile STP for construction work force.
4. A First Aid Room should be provided in each of the three proposal project areas the Project both during construction and operation phase.
 5. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
 6. Provision shall be made for the housing of construction labourers within the site with all necessary infrastructures. The housing may be in the form of temporary structures to be removed after the completion of the project. The facilities shall include the crèche.
 7. Provision should be made for the supply of fuel (kerosene or cooking gas); utensils such as pressure cookers etc. to the labourers during construction phase.
 8. All the labourers to be engaged for construction should be screened for health and adequately treated before engaging them to work at the site **and** detailed report submitted to SEIAA. Safety standards as per National Building Code (NBC) should be ensured.
 9. For dis-infection of wastewater which is not meant for recycling for toilet flushing, use ultra violet radiation and not chlorination. For treated wastewater meant for reuse for toilet flushing, disinfect by using chlorination.
 10. All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
 11. Disposal of muck, construction debris during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
 12. Soil and ground water samples should be tested at the project site during the construction phase to ascertain that there is no threat to ground water quality by leaching of heavy metals and or other toxic contaminants and report submitted to SEIAA.
 13. Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dumpsites for such material must be secured so that they should not leach into the ground water.
 14. The diesel generator sets to be used during construction phase should be of low sulphur diesel type and should conform to E (P) Rules prescribed for air and noise emission standards.
 15. The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.
 16. Vehicles hired for bringing construction material to the site should be in good condition and should conform to the applicable air and noise emission standards and should be operated only during non-peak hours.



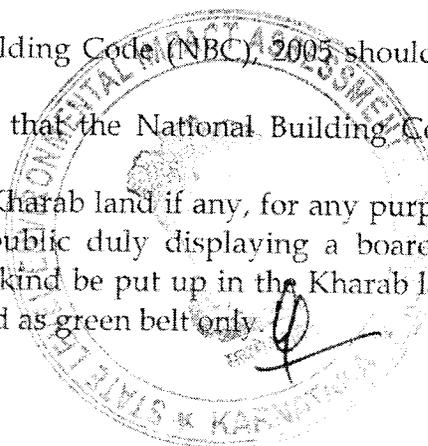
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SEIAA 35 IND 2012

Establishment of industrial area at Doddaballapura industrial area 3rd Phase
by Karnataka Industrial Areas Development Board (KIADB)

17. Ambient noise levels should conform to the residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures to reduce air and noise pollution during construction keeping in mind CPCB norms on noise limits.
18. Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and amended as on August 2003.
19. Ready mixed concrete must be used in building construction.
20. Storm water control and its re-use as per CGWB and BIS standards for various applications.
21. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices and only tertiary treated water shall be used for construction as per G.O. No. FEE 188 ENV 2003 dated 14.08.2003.
22. No ground water is to be drawn without permission from the Central/State Ground Water Authority.
23. Separation of grey and black water should be done by the use of dual plumbing line for separation of grey and black water.
24. Treatment of 100% grey water by decentralized treatment should be done.
25. The provision of Energy Conservation Building code, 2006 shall be fully complied with.
26. Roof should meet prescriptive requirement as per Energy Conservation Building Code, 2007 by using appropriate thermal insulation material.
27. Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code, 2007 which is proposed to be mandatory for all air conditioned spaces while it is optional for non-air conditioned spaces by use of appropriate thermal insulation material to fulfil requirement.
28. The Proponent shall obtain the construction material such as stones and jelly etc. only from the approved quarries and other construction material shall also be procured from the authorized agencies/traders.
29. The proponent shall obtain approval from the competent authorities for structural safety of the building due to earthquake, adequacy of firefighting equipment etc. as per the National Building Code (NBC) including protection measures for lightening etc.
30. The project authority shall ensure that no water bodies are polluted due to project activities.
31. Safety standards as per National Building Code (NBC), 2005 should be followed and ensured.
32. The project Authorities shall ensure that the National Building Code, 2005 is complied with and adhered to.
33. The project authorities shall not use Kharab land if any, for any purpose and keep available to the general public duly displaying a board as public property. No structure of any kind be put up in the Kharab land and shall be afforested and maintained as green belt only.



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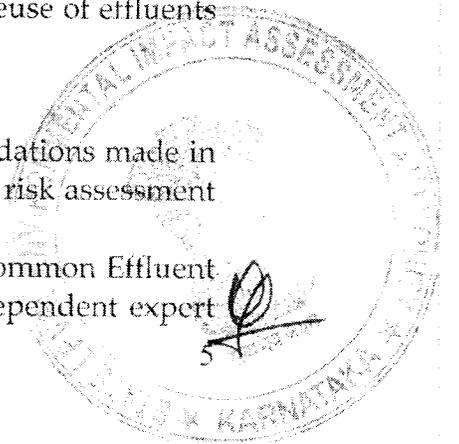
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Establishment of industrial area at Doddaballapura industrial area 3rd Phase
by Karnataka Industrial Areas Development Board (KIADB)

34. The authorities should include the condition while issuing plots to the prospective individual industries that they should develop greenbelt of at least 33 % of the plot area.
35. The industrial units in the industrial area and the associated facilities shall be strictly in accordance with the norms laid down by the Karnataka State Government and KSPCB/CPCB.
36. The project authorities shall strictly adhere to the commitments made with regard to establishment of STP/CETP, buffer zone, green belt, conditions to be incorporated in the lease document while allotting plots to individual industries, environment safety aspects etc.
37. The project Authorities shall ensure the time specification prescribed by the Honourable High Court of Karnataka in WP. No. 1958/2011 (LB - RES - PIL) on 04.12.2012 for different activities involved in construction work.
38. The existing water body, canals and rajakaluve and other drainage and water bound structures if any shall be retained unaltered with due buffer zone as applicable and maintained under tree cover.
39. The project authorities shall leave 30 mtrs buffer from the boundary of lake and 15 meters on either side of the channel / nala and other water bodies if any and this shall be free from any permanent structures. The buffer so maintained shall be planted with indigenous tree species such as Neem, Akash Mallige, Mahagoni, Honge, Kadamba Ficus, etc. and maintained as green belt.
40. The natural sloping pattern of the project site other than the area excavated for the purpose of construction of proposed building shall remain unaltered and the natural hydrology of the area be maintained as it is to ensure natural flow of storm water.
41. Lakes and other water bodies within and/or at the vicinity of the project area shall be protected and conserved.
42. The project Authority will undertake all relevant measures, as indicated during the Public Hearing for improving the Socio-economic conditions of the surrounding area.
43. The project Authority shall undertake development strictly in accordance with Notification No. FEE 215 ENV 2000 Dated 10.11.2003 issued by Government of Karnataka for the protection of Thippagondanahalli Reservoir catchment area.
44. The project Authority shall allow only the Orange and Green category industries and strictly as proposed in the layout plan.
45. The project proponent shall impose a condition to the prospective allottees of industrial plots to undertake treatment and reuse of effluents on the bases of advance zero discharge concepts.

II. Operation Phase.

1. The Project Authority shall implement all the recommendations made in the Environmental Impact Assessment /EMP report and risk assessment report.
2. The installation of the Sewage Treatment Plant (STP)/Common Effluent Treatment Plant (CETP) shall be got certified by an independent expert



State Level Environment Impact Assessment Authority-Karnataka

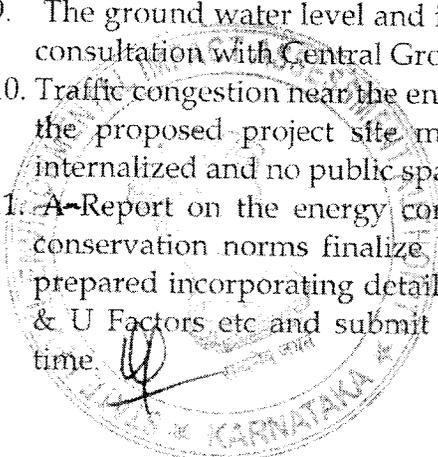
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SEIAA 35 IND 2012

Establishment of industrial area at Doddaballapura industrial area 3rd Phase
by Karnataka Industrial Areas Development Board (KIADB)

and a report in this regard should be submitted to the SEIAA before the project is commissioned for operation. Treated effluent emanating from STP/CETP shall be recycled/reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done. Discharge of treated sewage shall conform to the norms & standards of the Karnataka State Pollution Control Board. Treated sewage should be used for flushing, gardening, etc. as proposed. Necessary measures should be made to mitigate the odour problem from STP/CETP.

3. The solid waste generated should be properly collected and segregated. Wet garbage should be composted and dry / inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
4. Diesel power generating sets proposed as source of backup power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Karnataka State Pollution Control Board.
5. Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
6. The project proponent shall ensure development of a minimum of 33% of the project area which shall include the buffer zone and green belt developed by individual industries. The project Authority may undertake compensatory green belt development through avenue plantation in the adjoining roads and in the civic amenity area if there is any shortfall within the project site in the unavoidable circumstances.
7. Weep holes in the compound walls shall be provided to ensure natural drainage of rain water in the catchment area during the monsoon period.
8. Rain water harvesting for roof run- off and surface run- off, as plan submitted should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The bore well for rainwater recharging should be kept at least 5 mts. above the highest ground water table.
9. The ground water level and its quality should be monitored regularly in consultation with Central Ground Water Authority.
10. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
11. A Report on the energy conservation measures confirming to energy conservation norms finalized by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submit to the SEIAA, Karnataka in three months time.



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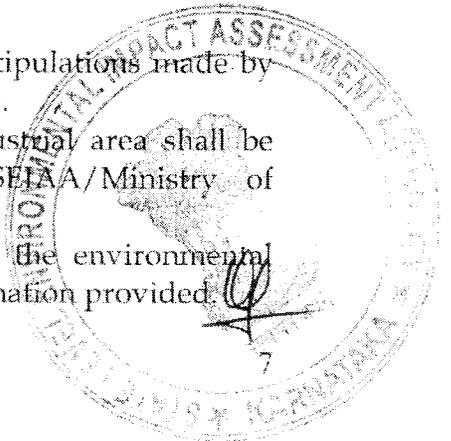
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Establishment of industrial area at Doddaballapura industrial area 3rd Phase
by Karnataka Industrial Areas Development Board (KIADB)

12. Energy conservation measures like installation of CFLs/TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible.
13. Adequate measures should be taken to prevent odour problem from solid waste processing plant and STP/ETP.
14. The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.
15. The project authorities shall obtain Authorization for collection, storage ~~and~~ disposal of hazardous waste under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008 for management of hazardous wastes and prior permission from KSPCB shall be obtained for collection/treatment/ storage/disposal of solid / hazardous waste to the TSDF. The concerned authority shall undertake measures for firefighting facilities in case of emergency.
16. The project authorities shall strictly comply with the rules and regulations under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 as amended in October 1994 and January 2000. all transportation of Hazardous Chemicals shall be as per the MVA, 1989. Authorization.
17. Project Authorities shall ensure transportation, segregation and composting is done in accordance with the Municipal Solid Wastes (Management and Handling) Rules 2000.
18. Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid system or fully solar system for lighting and heating should be provided. Details in this regard should be submitted to the SEIAA.
19. The individual industries shall take all necessary clearances including Environment clearance in accordance with the law. The project Authority shall incorporate such condition in the lease/ sale deed/ Agreement.
20. The project authorities shall bifurcate the industrial plots and residential plots, if any with a thick and tall vegetative barrier green belt.
21. The project Authority shall incorporate a condition in the prospective lease/sale deed/Agreement with individual industries that they also shall abide by the conditions of this E.C.

B. GENERAL CONDITIONS:

1. The project authorities shall strictly adhere to the stipulations made by the Karnataka State Pollution Control Board (KSPCB).
2. No further expansion or modifications of the industrial area shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be.
3. The project proponent shall also comply with all the environmental protection measures and safeguards as per the information provided.

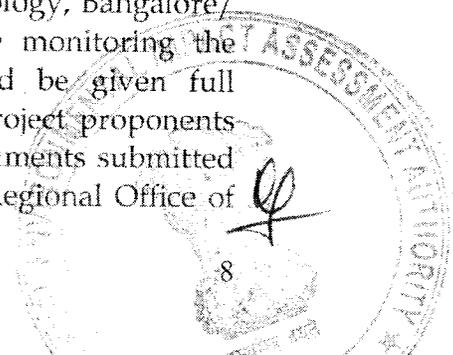


State Level Environment Impact Assessment Authority-Karnataka
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SEIAA 35 IND 2012

Establishment of industrial area at Doddaballapura industrial area 3rd Phase
by Karnataka Industrial Areas Development Board (KIADB)

4. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF, Regional Office at Bangalore / KSPCB/ CPCB and the Department of Environment & Ecology, Bangalore. A six monthly compliance status report shall be submitted to monitoring agencies.
5. The project proponent shall inform the public that the project has been accorded environmental clearance by the SEIAA and copies of the clearance letter are available with the KSPCB and may also be seen at Website of the Authority at <http://www.seiaa.kar.nic.in> <http://seiaa.karnataka.gov.in> or <http://environmentclearance.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the MoEF Regional Office at Bangalore / KSPCB/ CPCB and the Department of Environment & Ecology, Bangalore.
6. The project authorities shall inform the MoEF Regional Office at Bangalore / KSPCB/ CPCB and the Department of Ecology and Environment, Bangalore, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
7. The SEIAA, Karnataka may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
8. The SEIAA, Karnataka reserves the right to stipulate additional conditions, if found necessary. The company in a time bound manner will implement these conditions.
9. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 Hazardous Wastes (Management and Handling) Rules, 2003 and the Public Liability Insurance Act, 1991 along with their amendments and rules.
10. The issue of Environment Clearance doesn't confer any right to the project proponent to operate / run the project without obtaining statutory clearances / sanctions from all other concerned Authorities.
11. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.
12. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
13. Officials from the Department of Environment and Ecology, Bangalore/ Regional Office of MoEF, Bangalore who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/ data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF / SEIAA should be forwarded to the CCF, Regional Office of



State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

SEIAA 35 IND 2012

Establishment of industrial area at Doddaballapura industrial area 3rd Phase
by Karnataka Industrial Areas Development Board (KIADB)

MoEF, Bangalore/ Department of Ecology and Environment, Bangalore/
Regional Officer, KSPCB Bangalore.

14. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Authority.
15. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
16. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the competent authorities.
17. These stipulations would be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.
18. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it is found that construction of the project has been started without obtaining environmental clearance.

Yours faithfully,


(RAMACHANDRA) 28/2/16
Member Secretary,
SEIAA, Karnataka.

Copy to:

1. The Secretary, Ministry of Environment, Forests and Climate Change, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi - 110 003.
2. The Member Secretary, Karnataka State Pollution Control Board, Bengaluru.
3. The APCCE, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F wings, 17th Main Road, Koramangala II Block, Bengaluru - 560 034.
4. Guard File.

2.3.1 Site Selection

The proposed project is a development of an existing Plot 2D-1, Obadenahalli village, Doddaballapur taluk, Doddaballapur District of Karnataka State. The project site is surrounded on the four directions by following.

East- Plot No's. 2-B & 2C

South- KIADB 24m wide Road (Proposed)

West- Plot No.2-E & KIADB Buffer Zone

North- Plot No.2-D2

Planning for the project was done based on the following criteria.

- Bangalore Rural District is one of the 30 districts in Karnataka, India. It was formed in 1986, when Bangalore was divided into Bangalore (Rural) and Bangalore (Urban). Presently in Bangalore Rural district, there are 2 divisions, 4 Talukas, 35 Hoblis (cluster of villages), 1,713 inhabited and 177 uninhabited villages, 9 towns, and 229 Gram Panchayats.
- Proximity to the city of Bangalore has its own impact on the district, with a considerable daily commuting population. The rural people are mostly agriculturists, although with the advent of KIADB in the area, service and industries are booming.
- The proposed site is located within Bangalore rural limits.

2.3.2 Land Acquisition

The area for the amendment is already possession of KIADB allotted Lease. The land is devoid of any settlements and as such there will be no land Acquisition and Resettlement or Rehabilitation for the proposed development. Government Order No. IADB/HO/Allot/AS/20961/9124/15-16 dated: 24-09-2015, for the approval of the proposal for 10 acres of land in Obadenahalli III phase industrial area is enclosed in **Annexure-2**.

Village	Sy.No	Extent (Acr)	Classification
Obadenahalli	Sy.No's.14/2,14/3,14/4,15/2,15/3,15/4,15/5,16,17/1,17/2, 17/3,17/4 & 17/5	10 acres	Notified industrial area

2.3.3 Planning Consideration

Planning for the proposed project is carried out based on the following;

Site Topography: The site is predominantly flat. The maximum height of the site is 900 m AMSL.

ANNEXURE-13

Obtaining Amendment of EC for Obadenahalli
Industrial Area (KIADB)

EIA Report
Project Description

2.3.6 Traffic Management Measures

1. All the vehicles will be permitted only in left traffic entry of project.
2. Bell mouth geometry is provided at the entry and exit to ensure smooth transition for merging of vehicles.
3. Reflected jacket and Yellow colour paint junction boxes are painted at the parking locations for drivers to control the speed.
4. Rubber humps are introduced for the outgoing vehicles at the gate exit drive way with in 3 m from the gate.
5. Security will guide the vehicles
6. Well prepared footpath provided for pedestrian movement along with interlocking and barricaded for safety.
7. Solar blinking lights used at the gate to caution the vehicle movements.
8. Safety precautionary measures are ensured for the safety of constructions labors which are working in the site.
9. Lighting will be providing as per IRC.
10. Marking of road, stop line, parking lanes, slot numbers will painted so as guide the drivers.

Traffic Management study and its mitigation measures are discussed in **Chapter 4**.

2.4 Land Use and Area Break Up

Land coming under the amendment is already located in Obadenahalli Industrial Area 3rd Phase, Doddaballapura Taluk, Bangalore Rural District which is notified industrial estate. KIADB has already allotted Industries which are come under orange & red category. The land use break-up and area statement is given in **Table 2-2**.

Table 2-2 Area break up for the Existing Industrial area

Sl.No	Details of land use	Extent of Land (in Acres)	Extent of Land in (hectares)	Percentage
1	Industrial	312.36	126.40	44.85
2	CA	34.81	14.08	5
3	Utility	23.77	9.61	3.41
4	Commercial	9.09	3.67	1.31
5	Residential	71.90	29.09	10.32
6	Park area	71.64	28.99	10.29
7	15m Buffer	48	19.42	6.89

Obtaining Amendment of EC for Obadenahalli Industrial Area (KIADB)	EIA Report Project Description
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8	Truck Parking area	34.81	14.08	5.00
9	Roads	89.50	36.21	12.85
Total area		696.45	281.84	100

Note: Plot No: 2D-1 already have orange category. Now they are going for the red category, so there is change in landuse.

2.4.1 Proposed Development Plan of Project

The proposed development involves only amendment from orange, green to Red category for the Plot No: 2D-1 with area of 10 acres.

2.4.2 Common Facilities

Total area allotted by the Existing Industrial estate for the common facilities is 34.81 Acres.

2.4.3 Green Belt Area

KIADB has developed greenbelt area of around 17.18 % of the total area of 281.84 Hectares. Plot under amendment for change in category has already developed a greenbelt area of having 14809.96 sq.m (3.66 acres) which is 36.59% of the total plot area (10 acres).

2.4.4 Road Area

Internal and External roads will be provided by KIADB. The area of 89.50 Acres has been used for road. Plot under amendment has already developed roads of around 7963.51 Sq.m.

2.4.5 Current Status of the site

Proposed Plot has already working under green, orange category which goes for the amendment to red category.

2.5 Magnitude of Operation

Total production: The proposed capacity is 1910 Kg per month (with 77 batches- each batch 25 kg) of Biologicals, Antibodies and Derivatives. The total number of products would be 136 products after the proposed change. The company was operational with a CFO is attached as an **Annexure-7**. The list of existing and proposed products and their respective quantities are given in **Table 2-3**.

Table 2-3 List of Existing and proposed products with Quantity

Sl. No.	Product Name	Existing (Qty /Month)	Proposed (Kg/Annum)	Total
1	Cartridges (Insulin & Teriperatide)	1666667	-	1666667
2	Prefilled Syringes (Sodium Hyaluronate)	833333	-	833333

ANNEXURE-14

Obtaining Amendment of EC for Obadenahalli Industrial Area (KIADB)		EIA Report Project Description	
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63	Acetic acid	432	L
64	MES	324	Kg
65	Acetonitrile	24.287	L
66	TFA	174.36	L

Note: Hazardous Raw materials are highlighted in yellow colour.

Apart from the chemicals involved in the manufacturing process, Isopropyl alcohol is used for cleaning and surface disinfection, Ethanol is used to store the chromatography column and Acetonitrile is used for HPLC process.

2.8 Water Requirement (Water Supply Network)

For the existing industrial area, water demand during the construction phase is 250 KLD (approx.), 90 KLD for labors and 160 KLD for construction activities and water demand during the operation phase is 9 MLD. During construction phase the water required has been sourced from tanker supply and the water for the operation phase is from BWSSB for project needs. Water Balance for the existing project is given in figure 2-6 and it is enclosed as an Annexure-9a.

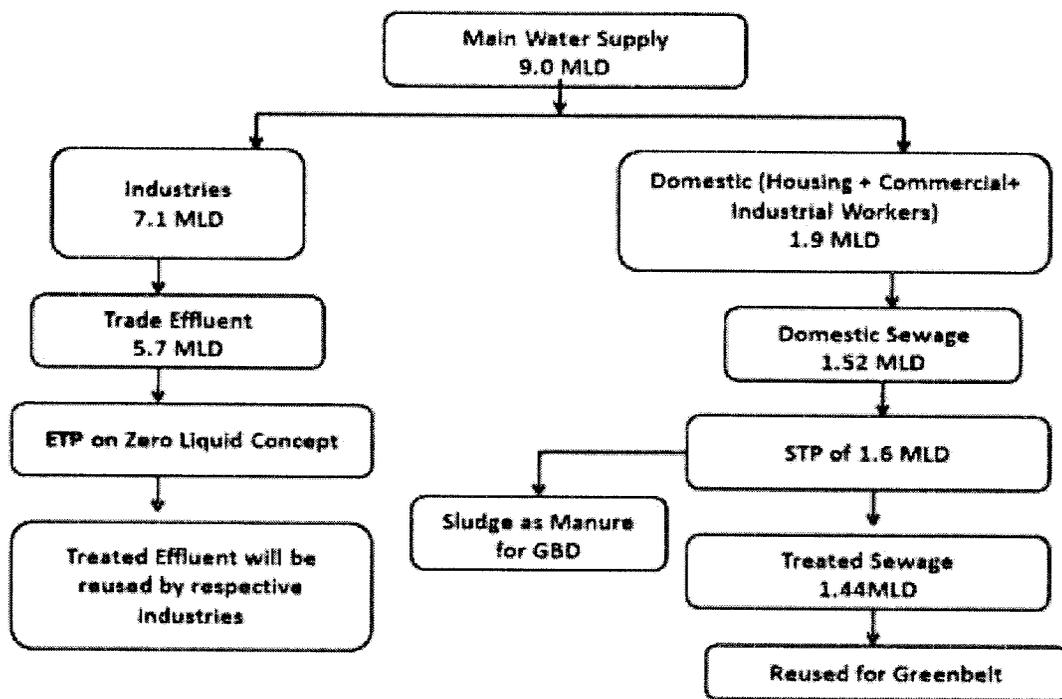


Figure 2-6 Water Balance Chart of Existing industrial area

Plot under Amendment have already in working stage and currently it goes for change from orange to red category. The total water required for the proposed project is given in **Table 2-5** and Water balance chart for the proposed project is enclosed as **Annexure-9b**.

Table 2-5 Water requirement for amendment Plot

Requirement	Fresh water consumption in KLD			Recycled water consumption in KLD			Total (KLD)		
	Existing	Proposed	Total	Existing	Proposed	Total	Existing	Proposed	Total
Process	21.8	171.2	193	0	0	0	21.8	171.2	193
Domestic	10	10	20	0	0	0	10	10	20
Utility	-	-	-	23.4	156.6	180	23.4	156.6	180
Green belt & Others	-	-	-	41.7	59.8	101.5	41.7	59.8	101.5
Total	31.8	181.2	213	65.1	216.4	281.5	96.9	397.6	494.5

KIADB have agreement with BWSSB for the supply of water to the industries allocated inside the industrial estate is enclosed in **Annexure-5**.

2.8.1 Wastewater generation

Quantity of sewage generated during the construction phase was 81 KLD. Sewage during construction phase was treated in smaller size/package (portable type) Sewage treatment Plant (STP) which will be based on Submerged Aerobic Fixed Film Reactor (SAFF). The Sewage generations during operation phase were 1.9 MLD. The treated water shall be reused in toilet flushing, gardening etc. and the wastewater generated from the industries is 5.7 MLD, which is treated in their respective Effluent Treatment Plants (ETP) on the bases of advance and zero discharge concept. The treated water is reuse for industries like cooling, heat exchangers, boilers, cleaning equipment's etc.

For the Plot No: 2D-1 already have lease who wants to amendment from orange to red category, so the wastewater generation during operation phase is provided in **Table 2-6**.

Table 2-6: Wastewater generation for amendment plot

Description	Existing	Proposed	Total	Treatment Units	Final Disposal point
Domestic (KLD)	9	9	18	STP	ZLD
Ind. effluent generation (KLD)	67.5	145.5	212	ZLD	Treated water recycled. Solid will be sent to TSDF

Note: Capacity of the STP is 20 KLD and ETP will be 275 KLD. MEE will be 35 KLD

BEFORE THE NGT, SOUTH BENCH,
CHENNAI
APPEAL NO. 20 OF 2019 (SZ)

S. K. VIJAYKUMAR
Doddaballapur
Bangalore Rural District.
and 2 Others.

... APPELLANTS

VERSUS

UNION OF INDIA
Through its Secretary
Ministry of Environment, Forests and
Climate Change
New Delhi.
and 5 Others

... RESPONDENTS

COUNTER FILED ON BEHALF OF KIADB
(R5) ALONG WITH ANNEXURES

M/s. B. DHANARAJ
Counsel for Respondent 5